#### THE ADOPTION OF CHILDREN BILL. 1972

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move:

'•That the Bill to provide for the adoption of children and for matters connected therewith as reported by the Joint Committee of the Houses, be taken into consideration."

Sir, this Bill has a long history. As the House is aware, the Bill was introduced as far back as June 1972 in pursuance of demands made for over a decade prior to that by social welfare organisations. In our country, there is no general law of adoption. It is permitted by statute amongst Hindus only and it i<sub>s</sub> permitted amongst a few other numerically insignificant categories of persons by custom or usage. There are a large number of children in our country who are orphans or destitutes. Some ot these are taken cafe of in orphanages and other institutions. As the hon. Members are aware no orphanage or institution however well-organised and however efficiently run can provide for a child the family affection and tbe emotional involvement which, I think only a family atmosphere can provide to child. The family atmosphere and the emotional involvement arising therefrom is vital for the development of a child. If such an atmosphere f.nd involvement is denied to them, they will grow as deprived individuals. It is on account of the realisation of this fact that more and more countries have been providing for the institution of adoption which alone holds the hope for securing for these unwanted and destitute children proper homes. Children by reason of their tender tge cannot articulate their feelings or protest against what the society is denying to them. Their needs should transcend all considerations and should be regarded as paramount. At the same time, I do **not** like to give the impres sion that th« time which has been

taken in bringing up this measure foi consideration has not been properly utilised. The Joint Committee which considered the Bill was aware of the need for enacting the legislation as quickly as possible. Nevertheless, they had to bestow the full attention which a legislation of this type needs. From the two volumes of evidence recorded by the Joint Committee and from ihe Report of the Join't Committee it will be clear that the Joint Committee '00k great pains to elicit the views of all concerned and to finalise the legislation in the best manner possible. I have no hesitation in saying that the Bill as it has emerged from the Joint Committee is well-considered and comprehensive measure. I shall now deal briefly with the salient features of the Bill.

The Bill provides for adoption by order of a court. In the Bill as introduced, jurisdiction to make adoption orders was sought to be confined only to district courts. Taking into account the consideration that district courts are not easily accessible to people in the rural areas, the Joint Committee made amendments to enable jurisdiction to make adoption orders being conferred on lower courts also.

The Bill provides for necessary safeguards to prevent unsuitable adoptions and adoptions with mercenary oi immoral objects and to ensure that adoption of a child is allowed only when it is in the best interests of the child. Before making an adoption order in respect of a child, the court will have to satisfy itself, amongst other things that the adoption order, if made, will be for the welfare of the child. For this purpose, the court maypass an interim order giving temporary custody of the chilH fo the intending adopter by way of probation.

The Joint Committee made a number of amendments for strengthening the safeguards as provided in the Bill introduced. Mention may be made particular of the amendment made to clause 9(3) of the Bill. According

to this amendment, in cases where nn application for the adoption of a child is made by his guardian, the court has to appoint some other person or authority to act as guardian of the child for the purposes of hearing of the applica. tion for adoption of the child and for safeguarding the interests of the child before the court. This amendment will help in securing that a guardian of a child does not adopt a child for mercenary purposes, such as for example, getting control over the property belonging to the child, etc. The Committee also made elaborate amendments in clause 15 of the Bill relating to licensing of institutions for making arrangements for adoption o'f children with a view to entrusting the work of licensing to a representative body instead of to an officer of Government. This amendment woulfl help in ensuring that the institutions are properly supervised and in preventing abuses.

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The Joint Committee did not make any changes in the categories of persons who may be taken in adoption under the legislation. Any child vibe is not already adopted or married may be taken in adoption under the provisions of the legislation. Any child, whether male or female, may be taken in adoption. The legitimacy of the child is not 'relevant. The Joint Committee made certain very significant amendments with a view to securing that a child not born in lawful wedlock who is adopted under the legislation is saved from the stigma of illegitimacy. Apart from eliminating the use of the expression 'illegitimate child', the Committee have made a special provision in clause 13(3) of the Bill to enable such children to obtpin new birth certificates setting out the names of the adoptive parents. Und^t the legislation, any person who has completed the age of 25 years and is of sound mind can adopt a child. Ir the Bill as introduced, the age limil was mentioned only as 21 years and the Joint Committee rightiy changed this to 25 years. Taking into accounl the normal age differences betweei husband and wife the Joint Committee provided by an Explanation to clause 5(1) that in the case of adoption cf a child by spouses the requirement as to age shall be deemed to have been satisfied if either of the spouses has completed the age of 25 years. Foi the purpose of ensuring the normality of adoptive relationship, the Bill "oes not permit the same child to &e adopted by more than one person unless, it is by husband and wife adopting joint ly and for the same reason the Bill provides for a minimum difference of 21 years between the adopter and the child to be adopted. Special exceptions have been provided in the Billto facilitate the adoption of a child not born in lawful wedlock by its natural parent. The Joint Committee made an amendment in clause 5(3) of the Bill to enable the court to dispense with the requirements as to difference of 21 years between a child and the person intending to adopt the child.

Adoption of a child involves complete severance of the child from its natural family. The Bill, therefore, provides that an adoption order in respect of a child shall not be made except with the consent of the person who is a parent or guardian of the child. Where the child is in the care and custody of an institution, the < onsent of the institution is necessary. The Joint Committee amended the provision as to consent by an institution to provide that all the persons entrusted with or in charge of its management should give their consent. The Bill also contains suitable provisions to enable the court to dispense with the consent of a parent or guardian or other person in cases where the parent, guardian or other person has abandoned, neglected or persistently ill-treated the child or cannot be found or is incapable of giving his consent o\* is withholding his consent unreasonably. An important change which the Joint Committee made with regard to consents is the relegating of matters, such as the time at which and the manner in which consents may be given to rules. This would help in evolving different rules for different classes of

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cases. For example, an unmarried mother may not be able to form a proper opinion for some time after the delivery of a child. The rules can make suitable- provisions to ensure that consent is not obtained from her until she had sufficient time after the birth of the child to think coolly about the matter and arrive at a proper decision as to whether she should agree to her child being given in adoption. There would be several other types of case<sub>s</sub> which would require special provisions.

Coming to the effects of an adoption order under the legislation, it may be mentioned that the Bill seeks to assimilate the position of an adopted child with that of a natural born legitimate child to the maximum extent possible. Clause 13 of the Bill provides that an adopted child shall be deemed to be the child of his or ber adoptive parent and the adoptive parent shall be deemed to be the parent of the child as if the child had been born to that parent iM lawful wedlock for all purposes with effect from the date on which the adoption order takes effect. The clause also provides for the severance of the ties of the child with the family ol his or her birth except for purposes of prohibitions relating to marriage. Exceptions are also provided in the clause to ensure that as a result of the adoption, vested rights of any person are not affected.

To meet the needs of foreigners desiring to adopt Indian children in their own countries, the Bill provides for the making of provisional adoption orders. In making a provisional adoption o'der, the court will have to take into account the same considerations as apply in respect of a regular adoption order and all tlie provisions of the legislation relating to regular adoption orders apply in relation to provisional such adoption orders. Since it may be difficult for courts to judge the antecedents and suitability of foreigners wishing to take an Indian

child abroad, clause 23 provides that an application for a provisional adoption order shall not be entertained unless it is accompanied by a certificate of the Central Government to the effect that the applicant is, in its opinion, a fit person to adopt the child; that the welfare and interests of the child would be safeguarded under the law of the country of domicile of the applicant and that the applicant has made proper provision by way of deposit or bond or otherwise to enable the child to be repatriated to India should it become necessary for any reason. The intention behind this provision is to ensure that a careful scrutiny is made abroad before a foreigner is allowed to make an application for a provisional adoption order in respect of an Indian child. I my also mention that since all the provisions relating to the making of an adoption order apply to the making of a provisional adoption order, the court will be competent, while making a provisional adoption order, to impose such terms and conditions as it may think fit and may require the intending foreign adopter, by bond or otherwise, to make for the child such provision, if any, as in the opinion of the court is just and proper by virtue of the provisions of sub-clause(3) of clause 11.

Another important feature of the Bill is that it makes a special provision for protection of adopted children who are neglected or subjected to cruel illtreatment or not brought up properly. Cruel ill-treatment of an adopted child has been defined to include any undue harassment or discrimination ween him and his brothers or sisters in his adopted family, in the matter of care, maintenance, training, education, provision of money or property or any other matter connected with the physical, material or moral wellbeing of the child.

The last feature of the Bill which requires special mention is that unlike other enactments relating

family matters it, provides for rules being made by the Central Government after consultation with the Supreme Court. This would help in uniformity and would also secure to ihe rule-making authority the advantage, experience and wisdom, of the Supreme Court Judges.

The Bill, as introduced and as reported by the Joint Committee, seeks  $t_0$  make the legislation a uniform code of adoption. Thi<sub>s</sub> feature of the Bill has given rise to considerable controversy. I propose to move amendments to make the legislation enabling in the same manner as the Special Marriage Act of 1954. At thi<sub>s</sub> stage, I do not want to go into more details.

The Bill has been before the House ior quite some time. Hon. Members are conversant with the provisions of the Bill. If the hon. Members feel that any matter requires further elucidation, I shall deal with the same in my reply to the debate.

Before I sit down, I would like to appeal to the Members to subordinate everything to the paramount interests of children in considering the provisions of the Bill and ensure that the benefits of this legislation are made available, as early as possible, to the children who are deprived of a normal family life, well before the commencement of the International Year for Children. I say well before because after the Bill is passed by both the Houses and assented to by the President, rules will have to be made and necessary arrangements for the proper administration of the Act will have to be made before bringing the Act into force. Sir, with these words, I move.

The question was proposed.

SHRI TRILOKI SINGH (Uttar Pradesh); May I ask one question? How can adoption be made in the presence of a living son? If I mistake not, the hon. Minister read out that an adoption can be made in the case of a living son also. This is not permissible under the Hindu Law.

SHRI SHANTI BHUSHAN: I will deal with this when I reply to the debate.

SHRI TRILOK1 SINGH: Is it so? Have I understood him rightly?

SHRI SHANTI BHUSHAN: Yes. This is what I said.

SHRI SHYAM LAL YADAV: (Uttar Pradesh): Mr. Deputy Chairman Sir, the Law Minister has dealt with several important provisions of the Bill. But I am sorry to note that he did not refer to the most important aspect of the Bill which has caused great resentment. I am surprised why this Janata Government has considered it necessary to bring forward this adoption of Children Bill, 1972, for being passed by Parliament, after a lapse of six years. We all know that the Bill was introduced in the House in 1972 and it was referred to a Joint Select Committee of Parliament. The report of the Joint Select Committee was presented to the House on 20th August, 1976. This Bill and the Report raised unprecedented and unparalleled resentment, deen anxieties and revolt among the masses, particularly, the minorities like Muslims. I dare say, without any fear of contradiction, that this is a measure which has been opposed throughout the length and breadth of the country. And I can hardly find a sane man who has supported the provisions of the Bill. The genesis of this Bill was said to be the demand by some social organisations devoted to the maintenance of abandoned children either in India or even adoption by foreigners. There is said to be no law to cover such cases. But this demand did not come forward from Mnslim community. The evidence which has been tendered before the Joint Committee proves this contention. The Government could be well advised to remedy this lacuna so far as persons other than Muslims are concerned. But to enact and pass such a Bill for a section of population whic<sub>n</sub> is totally opposed to this system

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of adoption is just horrible. I would like to warn this Government that they are trading on a dangerous path which may lead to something which you cannot dream of. We know that we Hindus have in our ancient law, which was later codified also, the detailed provisions for adoption of a son. It originates from the faith that a man cannot have salvation unless he has got a son who can give Pinda to him. It was good that the law on this topic was codified and I think the Act which is now going to be amended, Hindu Adoption and Maintenance Act, 1956, was sufficient to serve the purpose, and if there was any difficulty that could have been removed and there was no need to bring in Muslims under the purview of this Act for the first time. That is why several amendments have been proposed which we shall take up when clause by clause consideration of the Bill is taken up,

Several members of the Joint Select Committee have appended their Note of Dissent. I think there is no answer to their well thought out arguments against the inclusion of Muslims. It is said that the Bill is in the larger interest of children and their welfare. Secondly, it  $i_s$  said to be an enabling Bill and it does not compel Muslims to adopt. Thirdly, it is not agai<sup>nst</sup> the Quranic injunctions. Fourthly, it is the first step to uniform Civil Code in India. I would like to remind the House and the Government that since independence this Bill has aroused the greatest resentment in the Muslim masses. Thousands and thousands of representations have been made by way of letters, telegrams, resolutions and memoranda against this inclusion. In the Joint Committee, the Committee heard the evidence of 147 witnesses. Out of them more than IOO Muslim representatives appreared before the Committee in their individual collective capacity. Ulemas (Muslim Scholars) of undisputed repute belonging to such scholastic orders as Darul Ulooir.- of Deoband, Nadwathul Ulema of Lucknow, Imarath Shariah of Bihar and Orissa, Jamiathul Ulema of India, Muslim advocates, Muslim ladies and Muslim Personal Law Board appeared also and tendered their evidence against the inclusion of Muslims. Let it be remembered that the Muslim evidence is altogether non-political in its character and deals with the point of religious view. The summary of the evidence circulated by the Law Department clearly asserts that, I quote:

"Ninety-nine per cent, of the Muslims who have given evidence (whether in their individual capacity or as representatives of Muslim organisations) have opposed the application of the Bill to Muslims. The main arguments which have been advanced by them are:

- (1) Adoption is prohibited by the Holy Quran and is contrary to Islamic Law and Practice;
- (2) Adoption will involve an alternation of various branches of personal law of Muslims particularly the Law of Inheritance;
- (3) It would be unconstitutional as violative of article 25, 26 and 29 of the Constitution:
- (4) The Bill is an attempt to foist Hindu Law on Muslims;
- (5) There is no demand for a general law of adoption."

Those who are conversant with tru Muslim jurisprudence know it fulls well that the Muslim law is based upon the Holy Quran, the Sunnah, Ijma and Qiyas. It is the unshakeable belief of Muslims that Quran is the very word of God. Quranic injunctions are the first and foremost basi? of the Muslim, law. The Muslim scholars and lawyers who appeared before the Joint Select Committee were all one

on this point that adoption has been forbidden by the Holy Quara'n. They have based their argument on the verse of the Holy Quran, "... .nor hath He made your adopted sons your real sons. This is only your saying by your mouths, whereas Allah sayeth the truth and guideth the way". (Chapter 33:4). All the commentaries on Holy Quran, without any exception, have been unanimous that this Verse was directed against Prophet Muhammad who had adopted Hazrath Zaid as his son. It is by this Verse that Islam had repudiated the old custom of Arabia of adopting children as their own. Till then the old custom of adoption was prevalent among the Arabs. effect, the institution of adoption among the Arabs was very much analogous to the present system of adoption among the Hindus in India. In Arabs, the adopted son was called after the name of the adoptive father. He inherited property in the family of the adoptive father and observed the prohibited degress of marriage that arose out of this supposed relationship-In view of these facts, it is not so easy to say that Quran is silent on adoption or that it does not prohibit adoption. Had there been no Ouranic Injunction, the highest Judicial Tribunals in undivided India and in independent India would not have given their unequivocal verdict that the institution of adoption is unknown to the Mohammadan Law. And no other person knows it better than the Law Minister himself.

Sir, some of the eminent Professors like Dr. S. D. Sharma, Professor, Goa Medical College, have opposed this because it very concept of adoption ultimately results in the retarded growth of the personality of the child and we have seen a large number oi families who have to face perennial disputes with other co-sharers of the adoptive father and it is not rare that the lives of such adopted sons become hell and this results from the question of succession. The shares of other kith and kin entitled to succession get

affected and a new framework of prohibited degrees of marriage round the personality of the adopted child. It will be admitted that adoption is a Hindu religious concept and this Bill is maliciously attempting to foist it upon the Muslims. It is against the spirit of secularism and that is why I am opposed to it. To say that the Bill is merely enabling one does not make any difference and it enables the citizens to seek a remedy as other laws do.

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The divine character of the Muslin Jurisprudence can only be understood by those who either have faith in Islam or have made a deep study of the subject, or hold a sympathetic view about the credulity 0£ the Godly revelations to the Holy Prophet. I think the Law Minister himself comes under any of these categories and if he does not, then I am very sorry. The desire to have a change in the Muslim Personal Law is the result of a thinking that the said Law is man-made and hence ^ets out of tune with the moving times. This view is in direct conflict with that of the Muslims who believe in the religious sanctity of the Muslim Personal Law for all times to come.

> It is most unfortunate that r>o deeper study of the subject of the Muslim Personal Law as it is practised in India has been made. If it is considered necessary to have some changes, it is binding that the initiative for such changes should come Irom the Muslims only. Only then it can universally be accepted. It is in view of these considerations that the Congress Party gave out an assurance that the Muslim Personal Law would not be touched unless the Muslims wanted it and that is why, I think, this Bill was kept in cold storage for so many years. I do not know what has prompted thi<sub>s</sub> Government now to bring it forward for consideration from that cold storage where it was buried dead.

We are conscious of the fact that to many Islamic countries changes hair

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been made but they do not afford any good examples. The main reason is that most of such countries are ruled by dictators, despots and monarches, Chief Martial Law Administrators and so on and so forth.

SHRI **SYED NIZAM-UD-DIN** (Jammu and Kashmir): Except in one country—Turkey—there no nor a recognition.

SHRI SHYAM LAL YADAV: That is true. Except for Turkey, in no other country this law is prevalent.

They are not bothered about the puolic opinion, whereas in India we have got a democratic system of Government. We have given a Constitution which guarantees secularism and equal respect for all religions. We all know that the Muslims provide institutions of fosterage and orphanges which make such arrangements. The abandoned children are being looked after by such institutions. I am sure by the passage of this Bill we are not going even to touch upon the fringe of the problem of abandoned children. It is not an economic measure; it is purely a religious measure and will continue to have the same old force. The evidence that was tendered before the Committee clearly establishes the adverse reaction of Muslims and their feelings that in spite of their strong opposition, • their Personal Law is being interfered wITh. This will create disorder in the society and I am afraid, this will generate confrontation in the society which this Government, with its dwindling image, cannot 3.00 P.M. contain. Muslims in our country eniov two free-Constitution, under our that religious worship and governance the Muslim Personal Law. These the two hallmarks of our secularism, and if we pass this Bill as pro-

posed, I am sure that it will demolish

basic character of our

tion out of which the Law Minister

has made great capital and riding on that base has come to this House.

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We have got our own Constitution and it is needless to refer to changes being made in other countries. I would like to know what is the evil or inherent defect in the Muslim society at large that this Bill wants t» remove? I think the answer is in the negative. This Bill is going not only to affect the whole structure of the Muslim society in so far as their fundamental rights guaranteed by the Constitution are concerned and hitting their law of inheritance, the law of marriages, the question of religion of the adopted child and the adoptive father but the whole society into a new wave of uncertainty. This Bill wiH be an outrage and fraud on the Constitution and bring untold misery and suffering at large. I think the Law Minister should agree to the amendments proposed by me to clause (1) of the Bill and exempt the Muslims from the operation of the said Act.

There are some more provisions which I would like to draw the attention of the House to. This is regarding the raising of the age of the adoptive father from 21 to 25 years which is not understandable. It should remain 21 years because a person of 21 years of age in our Indian conditions is fully aware of his responsibilities and is mature enough to decide his future. When the Bill exempts the Scheduled Tribes from the operation of the Bill, I think it is fully justified that Muslims are also exempted on the same grounds as Scheduled Tribes. While one section of the population is being exempted from the operation of this Bill there is no reason why another section should not be given the same advantage. In my view, clause 20 of the Bill is unnecessary and this rule will be observed more in the breach. Therefore, there is no need to make such a provision, which nobody is going to agree to. This clause provides that there should not be any type of consideration for adopting a child. This is just a

pious hope which creates unnecessary trouble to the people. The innocent and the poor will be harassed by the guardians of law.

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So far as the adoption by foreigners is concerned, clauses 22 and 23 should make mor<sub>e</sub> stringent provision, otherwise this concept of provisional adoption is being introduced for the first time in our society. I think there is hardly any justification for making this provision because once a child is adopted and it goes to the adopting family how can he comes back again here and how the whole process can be upset is not clear to us. Particularby in case of a foreigner, once he adopts a child he will go out of the country with the child. What control this law will have over such adoption? Therefore, this should be further-clarified.

Sir, I do not want to take much of your time and the time of the House. I would like to go to the last point. When this Government came to poer through its manifesto it assured the minorities that they will create a Minorities Commission. They had also promised that they will refer all matters concerning the minorities to this Commission. They had promised that the Government will be guided by the advice tendered by the Minorities Commission. We know that this was only a slogan to catch the Muslim vote. It was just a deceitful declaration by the Government which till this day has not been fulfilled. The Chairman of the Minorities Commission resigned because he was not consulted on the Aligarh Muslim University Bill. Sir, my objection is when the Minorities Commission has been established and this Janata Government promised to abide by the advice tendered by the Minorities Commission in respect of matters relating to Muslims, why this Bill has not been referred to the Minorities Commission? I would like to know from the Law Minister. Kindly hear me, Mr. Law Minister. Why was the Bill not referred to the Minorities Commission

before bringing it to this House for consideration in accordance with the promises made by the Janata Government? What is the justification? The Government has made a promise and now the Government is bringing forward this Bill which is not a creation of the Janata Government. The previous Government, thinking it not proper because of various reasons, did not bring the Bill for consideration here. Therefore, I would like to know, people would like to know, why the views of the Minorities Commission have not been obtained. What I apprehend is that the Government knew it very well that not a single member of the Minorities Commission, who-ever he may be, would accept this that it should apply to the Muslims and, therefore, the Government did not refer this Bill to the Minorities Commission before bringing it to the House for consideration. I think even now it is not too late, even at this stage. The Law Minister has said that he will consider objections and suggestions from Members. I think he should consider this even at this stage and keep it pending before the House and refer it badk to the Minorities Commission and see how the ' Ountry is reacting to this provision.

Sir, if the Janata Government has got any care for public opinion, 1 challenge it to hold a referendum on this matter from the Muslims. Now a new concept is going to be introduced in our Constitution. Let us start from this Bill and let us know the consensus of the Muslims, whether they want this Bill  $t_0$  apply to them or not because when the Government is going to make a law for a particular section of the society which has not so far been governed by such a law and when a new law is being made to govern the future lives of the people, it is very neeessary that on this Bill, even at this stage, in accordance with the assurances and promises made by the Janata Party—if they are not just false promises, if they are not just promises to create confusion amongst **tbe** minorities—they should

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be frank in their view. If they are frank enough, if they are courageous enough, let them come forward and seek the opinion.

As I said earlier, Sir, according to the evidence tendered before the Joint Committee, out of 147 persons, IOO persons were Muslims and 99 per cent of them opposed the provisions of this Bill and they said that it should not be applied to the Muslims and that they should not affect their Personal Law. Therefore, my submission is that in view of the overwhelming opposition to this Bill, they should not create hatred among this community against the society.

SHRI SHANTI BHUSHAN: How many members of the Joint Committee supported the Bill?

SHRI SHYAM LAL YADAV: The Members who had opposed had given their Minutes of Dissent. If the Members did not support, it is none of the fault of the people.

SHRI SHANTI BHUSHAN: It was a Bill prepared by your own party.

SHRI SHYAM LAL YADAV: Our party did not get it passed. Although the Bill came through the Joint Committee, they thought the people will not accept it and therefore it was never placed before the House for consideration.

### (Interruptions)

SHRI MOHAMMAD YUNUS SA-LEEM (Andhra Pradesh): Withdraw it

SHRI SHYAM LAL YADAV: Why are you so anxious to carry it through? Throw it in the dustbin. There are so many other good measures that are pending which you should have taken care of. Why are you after this? Therefore, I would like to ask the Law Minister that he should state clearly whether he is going to accept

his own promises and implement his own promises. (Interruptions) I may tell the Government that this will not be accepted by the people of India. Every person will oppose it because India is a land composed of castes, several creeds and different many religious sects. All these matters concern religion. The Hindu society had its own ancient law of adoptior and <sup>m</sup>v hon. friend, who has been a member of the Bar, knows it very well. Before the codification of the Hindu laws, there was an ancient law of adoption for the Hindus. That was being observed and there was a religious sanctity behind it. It was because of religion that this adoption law was there. Therefore, when you are going to deal with a religious matter, you have got to be careful to see that it does not contravene the provisions of the Constitution, that have been given in guarantees the Constitution. On the one side, this Government is very zealous about protecting the fundamental rights of the people. They always cry in the name of democracy. I wonder if they can justify the introduction of the Bill on the one hand and, on the other, their love for the fundamental rights, the fundamental rights of the Muslims, the fundamental rights of the minorities-all religious sections of the people of India-so that they have their own life, their own religious functions and duties to perform. There is no ground for this Government to stand on. I think the Janata Party is very well known for its fraud. It has maintained a very good facial expression, but in content this Government is anti-people, it is working against the interests of the people, against the interests of the minorities, against the interests of the Muslims and against their private individual lives. I condemn this Bill and I hope the Law Minister will have the courage of a lawyer to kindly withdraw this Bill. If he is not going to do that, we will oppose it.

PROF. RAMLAL PARIKH (Gujurat): Sir, the hon. Member did not

Jet the House know that this Bill came up during the term of the last Government as a result of a universal demand of child welfare societies and organisations for the last ten years, which included the Muslim child welfare organisations. So everybody was associated with this and this Bill was the result of a response to the public opinion.

SHRI SHYAM LAL YADAV: Sir, I would like  $t_0$  clarify this point because this was raised by the Law Minister then and even today he has mentioned it. I think there is no record to show that the people had demanded such type of a Bill. The Muslims have opposed it. The Muslims did not want it. They have never wanted it. The evidence before the Joint Select Committee is there. From there, it will be seen that out of 147 persons, IOO were against it. So, where was the demand for it?

PROF. RAMLAL PAR1KH: In that case, there would not have been a Committee. For the past two years, this Committee has been working. I was a member of the Committee.

SHRI SHANTI BHUSHAN: Most of the members of the Joint Select Committee were from your party.

SHRI SHYAM LAL YADAV: 1 do not know why you are carrying this dead baby. Let it be buried. We are not for it.

PROF. RAMLAL PARIKH: It is because you are in the Opposition.

SHRI SHYAM LAL YADAV: If the Government wanted to have it passed, it would have been passed long ago. But they never wanted it.

श्रो नागेश्वर प्रसाद शाही (उत्तर प्रदेश): उपसमापित महोदय, हमारे मित्र निजामुद्दीन साहव और दूसरे मित्रों ने भी इस विधेयक पर संशोधन दिया है। उन की भावना श्रों का हम श्रादर करते हैं और कोई भी विधेयक या इस तरह का कोई कानून नहीं बनना चाहिए जिस के द्वारा किसी भी धर्म या धार्मिक व्यवस्था में किसी भी तरह की मदाख़लत होती हो, कोई धर्म हो, चाहे वह मुसलिम धर्म हो, ईसाई धर्म हो या हिन्दू धर्म हो, अगर उस धर्म के धार्मिक नियमों में किसी तरह की मदाख़लत या दख़ल होता हो तो इस तरह का कोई कानून नहीं बनना चाहिए। इस में कोई दो राय नहीं हो सकती। लेकिन श्रीमन्, हमारे मित्र श्री श्यामलाल जी ने जो ऐसी कलैया मारी है . . .

श्री श्यामलाल यादव : नहीं, ग़लत बात है।

श्री नागेश्वर प्रसाद शाही: ...ऐसी कलैया मारी है कि जो शब्द उन्होंने इस्तेमाल किए हैं कि ...

This bill  $i_s$  a fraud—Thi $_s$  fraud was instituted by Shrimati Gandhi and her Government.

SHRI SHYAM LAL YADAV: Sir, how is it relevant?

SHRI NAGESHWAR PRASAD SHAHI: Because you have named this Bill as a fraud.

SHRI SHYAM LAL YADAV; We did not get it passed. We put it in cold storage. You cannot make this false allegation. It is totally wrong.

PROF. RAMLAL PARIKH: My friend should have patience.

SHRI SHANTI BHUSHAN: Search your heart.

SHRI NAGESHWAR PRASAD SHAHI: If this Bill is a fraud, this fraud was initiated and perpetrated by Shrimati Indira Nehru Gandhi and her Government, not by the Janata Government.

[SHRI NAGESHWAR PRASAD SHAHI]

म्राप म्राजयह कहते हैं कि इस विल को माइनारिटी कमीणन को क्यों नहीं रेफर किया जाता । मैं इस बिल का इतिहास बताना चाहता हं ग्रीर चंकि सीभाग्य से मैं भी इस कमेटी में था और एक्टिव पार्टी-इसलिए मैं उसकी डि-ट-डे प्रोसीडिंग्स को फालों करता था। जिस समय इस बिल की प्रगति को धीमा किया गया उस समय हम लोगों ने ला मिनिस्टर से पूछा कि यह स्लो गोइंग का ग्राईर क्यों हो रहा है तो बताया गया कि चुंकि चुनाव सामने है इस लिये ऐसा चेकिंग करो कि यह बिल चुनाव के बाद संसद् में पेण हो। हम लोग स्वयं गये प्रधान मंत्री जी से पुछने कि ग्राखिर इस बिल को क्यों लटकाया जारहा है। यातो इस को डाप कर दिया जाय। अगर आइडिया यह हो कि इस से मसलिम ला में कोई डिफोंस होता है तो इस को डाप कर दिया जाय ग्रीर ग्रगर यह भ्राइडिया हो कि इस को पास करना है तो प्रोसीड किया जाय, तो उन्होंने कहा कि चनाव के बाद यह होगा। यह है बाब श्याम लाल जी आप की ईमानदारी और ग्राप के नेता की ईमानदारी।

श्री श्यामलाल | यादव : उन की ऐसी कोई मंशा नहीं थी।

श्री नागेश्वर प्रसाद शाही: यह विल 1972 का है और 1976 के मार्च में चुनाव इयू वा इस लिए इस की रिपोर्ट तक को रोका गया और जब यह फैसला हो गया कि अब तो चुनाव को टाल देना है उस समय अगस्त, 1976 में रिपोर्ट तैयार कराई गई और वह रिपोर्ट सामने आयी। मैं फिर कहता हूं कि जिस समय रिपोर्ट आयी उस कमेटी में तीन चौथाई से ज्यादा सदस्य कांग्रेस पार्टी के थे और यह रिपोट सर्व-सम्मति से पास हुई। मैं जानना चाहता हूं कि अगर श्रीमती इन्दिरा गांधी और

श्चाप की पार्टी नहीं चाहती थी और श्चगर उनको मुसलमानों और मुसलिम ला से कोई मृहब्बत थी तो क्यों पास किया गया इस रिपोर्ट को।

श्री श्यामलाल यादव : सेलेक्ट कमेटी में वह खुद जानते हैं कि क्या होता है ।

श्रीनागेश्वर प्रसाद शाही : मेरे मित्र ने रेफरेंडम की बात कही। ग्राप को किस ने रोका था रेफरेंडम कराने से। 1972 से ले कर 1976 तक ग्रीर मार्च. 1977 तक ग्राप की सरकार थी। ग्राप की किस ने रोका था कि मसलमानों से रेफरेंडम न करा लो। (Interruptions) ) ग्राप दिल से ईमानदार नहीं थे ग्रीर मुसमलानों के साथ घोखा करना चाहते थे। मुल्क के मुसलमानों के ग्राप दुश्मन थे। ग्राप उन को धोखा देना चाहतेथे। इसी लिए ग्राप बिल को पहले नहीं लाये। ग्राप चाहते थे कि उन के बोट लेलें ग्रौर उसके बाद इस बिल को पास करायें। यही ग्राप का इरादा या ग्रीर खले तौर से ग्राप के नेता ने यह इरादा जाहिर किया था। ग्राज ग्राप घडियाल के ग्रांसु बहा रहे हैं। द्याप ने रिपोर्ट तैयार कराई ग्रीर ग्रगर यह मुसलिम ला के खिलाफ है तो ऐसा कर के ग्राप ने मुसलमानों के गले पर छुरी चलाई ।

कई **माननीय सदस्य**: स्रव ग्राप क्यों चला रहे हैं।

श्री नागेश्वर प्रसाद शाही: श्रीर स्राज स्राप घड़ियाली स्रांसू वहा रहे हैं श्रीर मुसलमानों के साथ दोस्ती श्रीर सेपेथी का इजहार कर रहे हैं। बाबू प्रयामलाल जी स्रव मैं कहना चाहता हूं कि ईमानदारी की बात यह है कि यह कानून बिल्कुल निर्दोष है। इस कानन में

श्री शान्ति भूषण : श्याम लाल जी. माननीय सदस्य ग्राप के लिए यह बात कह रहे हैं। सुनिये।

श्री नागेश्वर प्रसाद शाही : इस में कहीं नहीं है कि यह हिन्दुग्रों पर ग्रप्लाई करेगा या यह म्सलमानों पर ग्रप्लाई करेगा या यह ईसाइयों पर ग्रप्लाई करेगा। यह तो मोस्ट इन्नोसेंट बिल है।

श्री श्यामलाल यादव : इस में लिखा है ।

श्री नागेश्वर प्रसाद शाही : ग्राप वड़ी कलइया लिये हैं। ग्रव सुनिये। इस बिल में कही नहीं है कि यह हिन्दुस्रों या मुसलमानों या ईसाइयों को ग्रप्लाई करेगा । यह बिल उसको भ्रष्लाई करेगा जो म्रडाप्ट करेगा। म्रगर हिन्दू धर्म के खिलाफ़ श्रडाप्शन है उसको लागू नहीं होता । मुस्लिम धर्म के खिलाफ ग्रडाप्शन है तो वह लाग् नहीं होता । किश्चियंस के ऊपर लाग् नहीं होता । यह केवल उसको लाग् होता है जो ग्रडाप्ट करता है। यह बड़ा इन्नोसेंट बिल है। कहीं कोई सवाल नहीं है, मुस्लिम रिलीजन या किसी रिलीजन का . . .

(Interruptions)

श्री सैयद निजामुद्दीन : उस सरत में मीसा भी बहुत इन्नोसेंट बिल था। जो जुर्म करता था उसी को गिरप्तार करते थे।

श्री श्यामलाल यादव : श्रीमन. मेरा पाइंट ग्राफ ग्राडंर है। पहले इन्होंने कहा कि यह सर्वसम्मत रिपोर्टथी जो बात सही नहीं है। चार मैम्बरों ने उस पर नोट ग्राफ डिस्सेंट दिया है । ...

(Interruptions)

श्री शांन्ति भूषण : बाकी मेम्बरों का यूनैनिमस है । . . (Interruptions)

भी नागेश्वर प्रसाद शाही : इस कमेटी में तीन मुसलमान सदस्य थे। मकसूद ग्रली खान, जमीलर्रहमान ग्रौर शक्ताकत जंग साहब । तीनों मुस्लिम सज्जन कांग्रेस पार्टी के थे। All the three ho'n. Members belonged to the Congress Party.

श्री श्याम लाल यादव : नोट ग्राफ डिस्सेंट दिया है।

श्री नागेश्वर प्रसाद शाही: रिपोर्ट तैयार हो गई, सबमिट हो गई। आखीर में उन्होंने नोट ग्राफ डिस्सेंट भेजा । यह रिपोर्ट सर्व-सम्मत रिपोर्ट थी । . .

(Interruptions)

श्रीमन, इस बिल का ड्राफ्ट ला मिनिस्टर गोखले साहब नेतैयार किया । जरा खोलकर देखिए, वे इस कमेटी के मैम्बर थे। उन्होंने इस बिल को इाफ्ट किया ।

श्री श्यामलाल यादव : ग्राप भी ती मेम्बर थे उस कमेटी के।

श्रीमती हामिदा हबीबुल्लह (उत्तर प्रदेश) : ग्राज की बात करो। ... (Interruptions)

श्री नागेश्वर प्रसाद शाही : बेगम साहिबा, प्रानी बातें भुलती जायेंगी तो हमारा उनका रिश्ता कैसे रहेगा?

श्रीमन्, दूसरे जो ग्रानरेवल मेम्बर थे वह चौधरी नीतिराज सिंह, स्टेट ला मिनिस्टर ग्राफ इंदिरा गांधी गवनंमेंट । वह भी इस कमेटी में थे। दोनों मंत्री हर बैठक में शामिल रहते थे ग्रौर मुस्तकिल तौर पर यह स्थाल इंदिरा गांधी का था कि यह ला मस्लिम ला को इंकिज नहीं करता है। उनको डाइरेक्टिव था। ला मिनिस्टर ने कहा कि यह इंदिरा गांधी का म्रार्डर है। ...

(Interruptions)

SHRI TRILQKI SINGH (Uttar Pradesh): The hon. Member should know that consistency is the virtue of an ass. Why is he labouring on this point?

Adoption of

श्री नागेश्वर प्रसाद शाही: जव हम लोगों ने गोखले साहब से कहा कि कुछ लोग ऐतराज कर रहे हैं तो आप क्यों नहीं अभेंड कर देते तब गोखले साहब ने कहा कि यह प्राइम मिनिस्टर का ग्राईर है। The Bill has to go through. उन्होंने साक तौर से कहा कि श्रीमती इंदिरा गांधी का हक्म है।

श्री श्यामलाल यादव : इन्होंने कहा है कि मुसलमानों को पाकिस्तान चले जाना चाहिए। ग्राज यह इस तरह का बयान दे रहे हैं।

PROF. RAMLAL PARIKH: Two Members of that Committee are present here. So, at least on questions of fact you should allow us to know what the correct position is.

श्री नागेइवर प्रसाद शाही : ग्रगर हम सदन में बैठकर भी सत्य न बोल सके तो श्याम लाल जी, भगवान ही ख्याल करेगा। ग्रगर ग्राप ऐसा करेंगे तो सदन का क्या होगा। मैं ग्रापसे कहता हैं कि जरा शांति रखिये।

मैं भ्रापसे यह कहना चाहता हुं कि जनता सरकार ने और हमारे ला मिनिस्टर साहब ने उसी विधेयक को जिसे श्रीमती इन्दिरा गांधी ने तैयार कराया था और यह हक्म दिया था कि एट एनी कोस्ट इसे पास होना चाहिए उसे संसद के सामने पेश किया गया। श्रापको यह मालूम होना चाहिए कि मुस्लिम श्रोपिनियन को ध्यान में रख कर ग्रौर देश के ग्रपने मसलमान भाइयों की भावना को देख कर सरकार इस विधेयक में संशोधन लाई है। इसलिए किसी को किसी प्रकार की गलतफहमी की र्गुजाइश नहीं हैं। एक बात ग्रौर कह

दं कि अगर किसी धर्मको यह इनिफिज करता हैं तो केवल हिन्दू धर्म को इनकिज करता हैं।

थी मुहम्मद यूनुस सलीम : तो इसे खत्म कर दो।

भी नागेश्वर प्रसाद शाही : हम लोग इस तरह के नहीं हैं जैसे आप हैं।

भी शान्ति भूषण : संशोधन से इसे भी रिमव कर दिया हैं।

श्री नागेश्वर प्रसाद शाही : हां, सरकार की ग्रोर से जो हमें ग्रमेंडमेंन्ट ग्राया हैं उसके द्वारा इसे भी रिमृव कर दिया हैं। जो बिल श्रीमती गांधी की सरकार ने तैयार किया था वह बिल सीधा-साधा ग्रगर किसी धर्म ग्रीर धार्मिक व्यवस्था पर ग्रसर डालता है तो वह केवल हिन्दू धर्म पर डालता

[The Vice-Chairman (Shri Arvind Ganesh Kulkarni) in the Chair.]

इसी चीज को देख कर जो नया संशोधन लाया गया हैं उससे पूरानी सारी व्यवस्था को रह करके नई व्यवस्था की गई है। पूराने बिल में ग्रगर कहीं इनिफ ज था तो केवल हिन्द धर्म के साथ था। ग्राप देखेंगे कि श्रव जो संशोधन किये गये हैं उससे सुरत दसरी हो गई है। मेरे दोस्त निजामुद्दीन साहब ने कहा कि केवल तुर्की में है। मैं अपने दोस्त से कहना चाहता हं ...

श्री सैयद निजामहीन : मैं दावे के साथ कहता हं कि तुकीं में भी ग्रडाप्शन ला नहीं है। उन्होंने ग्रडाप्शन का जिक्र करके इसको रिकोगनिशन के तौर पर मान लिया है। In no Muslim country is there a law on adoption.

श्री नागेश्वर प्रसाद शाही : मैं बड़े प्रदब के साथ डिफर करता हूं। मुझे इस कात की इसला है कि ग्रडाप्शन का प्रोविजन तुकी में है, इजिप्ट में है, इण्डोनेशिया में हैं...

Adoption of

SHRI ABDUL REHMAN SHEIKH (Uttar Pradesh): The honourable Member is misleading the House. There is no such law in any country.

श्री नागेश्वर प्रसाद शाही : तुर्की में है, इण्डोनेशिया में है। मैं ने पहले ही ग्रदब के साथ निवेदन किया है। मुझे इस बात की जानकारी है ग्रीर उसी ग्राधार पर मैं कह रहा हूं।

श्री सैयद ग्रहमद हाशमी (उत्तर प्रदेश) : ग्रापकी जानकारी गलत है।

थी नागेश्वर प्रसाद शाही: हाशमी साहव को मैं भुस्लिम ला के सम्बन्ध में प्रयोरिटी नहीं मानता हूं।

(SHRI VICE-CHAIRMAN THE ARVIND GANESH KULKARNI): You have already taken 20 minutes. Now, please try  $t_0$  conclude.

श्री नागेश्वर प्रसाद शाही : इसलिए में कहता हं कि तुर्की में, इजिप्ट में, इण्डो-नेशिया में ग्रीर दूसरी मुस्लिम कन्द्रीज में एडोप्शन का प्रोविजन है। मै अपने लायक दोस्तों से कहंगा कि वे सेलेक्ट कमेटी की रिपोर्ट को देखने की कृपा करें। उस कमेटी के सामने जितने भी गवाह पेश हुए उनमें बहुत से मुस्लिम महिलाएं भी थीं। उन मस्लिम महिलाओं ने इस विधेयक का समर्थन किया है। उन्होंने इस बिल की कमेटी को बताया है कि बच्चों की बहबूदी के लिए, उनके वेलफेयर के लिए यह बिल बहुत जरूरी है और सभी सिटीजन पर लाग किया जाना चाहिए। Irrespective of any caste or community or religion, this Bill should apply to all. 655 RS—9

कई बहुत पढ़ी-लिखी, ग्रालिम फाजिल मुसल-मान महिलाओं ने इस कमेटी के सामने अपनी शहादत दी है और उनकी बातें इस रिपोर्ट में दर्ज हैं। मैं हांशमी साहब से कहूंगा कि वे उसको पढ लें।

इसके साथ साथ दिल्ली में इस्लामिक कल्जर के ऊपर जो अधोरिटी हैं उनका बयान भी इस कमेटी के सामने हुआ है।

कुछ माननीय सदस्य: ग्राप उनका नाम बताइये।

श्री नागेश्वर प्रसाद शाही : ग्राप उनके घर उनसे झगड़ा करने पहुंच जाएंगे, इसलिए मैं उनका नाम नहीं लंगा। उनकी चिटठी इस बिल से सम्बन्धित कमेटी की फाइल पर लगी हुई है। उस को अगर आप देखें तो ग्रापको पता चलेगा कि उन्होंने इस विल को सपोर्ट किया है। वे हमारे भुल्फ के अन्दर मुस्लिम कल्चर के ऊपर अथारिटी हैं और पिछले 20 सालों तक कैरो युनिवर्सिटी में, ग्रंकारा युनिवर्सिटी में तथा श्रन्य कई मुस्लिम मलकों की केपिटल में रह कर अन्होंने म स्लिम धर्म का गहरा श्रध्ययन किया है। उन्होंने कहा है कि यह विधेयक भरीयत के खिलाफ नहीं है, कूरान के खिलाफ नहीं है और मुस्लिम ला के नी खिलाफ नहीं है। उन्होंने इस बिल को अपनी प्रोटेक्शन दी है। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हं ग्रीर चाहता हं कि हमारे दसरे मिल भी इसका समर्थन करेंगे।

ग्राखिर में भाई श्यामलाल यादव जी से कहना चाहता हं कि इतना गला ऊंचा मत करो । आप लोग अपने बनाये हए, अपना पैदा किये हुए बच्चे को आज डिसआन कर रहे हो। ब्राज ब्राप लोग अपने बच्चे को डिसग्रीन कर रहे हो। यह बच्चा श्रीमती इन्दिरा गांधी के पेट से निकला है। ग्राप इस को डिसग्रीन कर रहे हैं। भगवान के नाम पर ऐसा मत की जिए। कम से कम जो

شرى محمد يونس سلهم : جلاب

والس چيرمين صاحب ــ جو بل اس وقت ھاؤس کے ساملے قسکس ھو رہا ہے یہ اس نقطۂ نظر سے بہمت اهم هے که یه بل پنچهلی حکوست کے زمانہ میں اس ھاویں میں پھھی ۔ ہوا تھا اور اس کے بعد سلیکھ کمھٹی کے حوالے کیا گیا تھا اور سلیکٹ کمیتی کی رپورے آجائے کے ہمد پهلی دفعه یه اس هاوس مهن تسکشی کے لئے آیا ہے - جلتا گرزنبلٹ کے 1 ملستر صاحب اس بل کو یائلت کو رمے هيں ،اس هاؤس کو معلوم هے که تهورے دنوں مہرا بھی کچھ تعلق ا ماستری کے ساتھ را چکا ہے جب میں لا منستری میں تھا۔ اِس رقب شری گربلد میلی لا ملستار تھے - کلی مرتبه اس هاؤس مين أور لوك سبها سيس يه سوال أثهايا كيا كه مسلمانون کے پرسائل لا میں مداخلت اور انٹرفیرنس مونے کے کچھ کھالات ظامر كلي جا ره هين - پارلهمائٽري پروسيةنكس كواه هين كه وقعاً فوقعاً ہرائم منستر نے اس بات کا اشورنس ديا تها كه إس ملك سين رهاي وأليه مالدریتی خاص طور پر مسلمانون پرسٹل لا میں کسی قسم کا کوئی

أنترنيرنس نهين كيا جائيها - جب يه اقایمن بل پیم هوا اور سلیکت کبیاتی کے حوالے کیا گیا اور اس کی جو دهارائیں تهیں ان کو مسلمان جورستس، مسلم علماً اور دوسرے قانون دانوں نے پوھا تو ان کو اس بل کے فریعه سے مسلمانوں کے پرسنل لا سین ماف اور واضع طور پر مداخلت نظر آئي - چنانچه مسلم پرسنل لا بورة نے اپنے کئی جلسوں میں اس کے متعلق ريزوليوشنس ياس كيُّم أور گورنسانت آف اِنڈیا کے باس بھیجے کیّے - مجھے یقهن ہے ته مہرے دوست لا منستر صاحب کے ہاس وہ ریزولیوشن پہنچے هونگے - اگر نہیں بہلچے هیں تو لا منستری میں تلاش کر کے اُن ريزوليوشنس کو فيکههن آبهي مهرے دوست شاهی صاحب نے مسر إندرا گندھی کے متعلق سے بہت سی بانیں کھیں میں ان کی واقفیت کے لئے اس ھاوس میں پوری ذات داری کے ساته یه بات عرض کرنا چاهتا هرن اور به بات ریکارة مین جائیگی که اس بل کے تعلق سے مسلمانوں کے نمایلدون اور مسلم عالبون کا ایک تیلیکیشی مسز إندرا کاندهی سے جاکر ملا تها اور ان سے خاص طور پر اذابش ہل کے متعلق بات چیت کی تھی ا انہوں نے تعجب کا اظہار کیا تھا اور کیا تھا کہ هم سے یہ کہا گھا تھا که كيهم فارترس أتر همي اور ولا هذوستان کے بتھوں کو اس مفرح سے ادایت کرکے

لا مهن كوئي مداخلت نهين هوتي ھے اور قران کے خلاف بھی کوئی مداخلت نہیں ہوئی ہے - اس لگے اس قانون کے بغائے جانے میں کوئی نقصان کی بات نہیں ہے۔ میں گوکھلے صاحب کو مسلم لا پر اُنھاراتی نہیں مانتا ۔ میں کسی شغص کو ان علماً کے مقابلہ میں جنہوں نے آکر اس سلیکٹ کمیڈی کے ساملے گواهیان دی هین حلقیه بهان دیکے ھیں وہ انہارتی مانے جاتے ھیں اس ملک میں مسلم لا پر ان کے مقابلہ میں کسی کی بات مائلے کے لگے تیار نہیں ہوں - میں یہاں تک جائے کے لئے تیار ہوں کہ اگر ساری دنیا میں اذاہشن لا کو قبول کو لیا جائے -چاهے ولا مسلم ملک هو چاهے ولا كوئى ملک هو تو بهی میں اس کو ماللے کے لئے تیار نہیں ھوں که ادایش لا قران کے خطف نہیں ہے۔ آپ کو معلوم ہے کہ شراب قران کی رو سے حرام ہے زناہ قران کی رو سے حرام ھے - اکر مسلم ممالک چاھے وہ ترکی هو چاهے مصر هو چاهے کوئی درسرا ملک عو شراب بیلے یانے کے متعلق عام طور پر شراب بینچلے کے لئے النسلس ایشو کونا شروع کر دے۔ اس کے معنی یہ نہیں عونگے که مسلمانوں کے لئے شراب جائز کر دی گئی ۔ آپ کو یہ بعانا ہوے کا کہ مسلمان عالموں کا جو یہ دموی ہے کہ یہ قران کے خلاف

لے جاتے میں که ان کے حقوق پر اس کا اثر ہوتا ہے۔ یہاں کچھ <del>موشل پی</del> أركلائزيشنس ايسے هوں جنہوں نے هم سے یہ خوادش کی ہے کہ ایک ایسا بل آنا چاھئے اس لئے مم یہ بل 🖟 لائے میں۔ اکر یہ بل مسلمانوں کے 🖂 پرسنل لا میں مداخلت کرتا ہے اور آپ جهسے علماً جو سيكوارازم صين یقین رکھتے میں جن کے متعلق سارا هندوستان په جانتا ه**ي که آپ کا** نقطة نظر پروگريسيو هے - آپ اکر په سمجهائے عیں که اگر یه مسلم پرسال 🖁 میں مداخلت ہے تو میں آپ سے 🦟 وعدة كرتى هوں كه جب يه بل هاوس میں آئیکا تو اس وقت اس میں امینڈمینٹ کے متعلق میں ا ملسٹر ہے کہونگی ۔ آپ مطم**تھی** 🗄 رهیں ۔ آپ ٹوگوں کو فکر کرنے کی ہے۔ فرورت نہوں ہے - شاید یہ بات مہرے التی دوست کو معلوم نہیں ہے۔ -ہدائستی ہے یہ بات اس لئے بیدا عوثی که گوکهلے صاحب نے جو اس رقت لا مفستر تھے اُنہوں نے اس بل كو إنقروتيوس كوتے وقت ايك غهردَمه داراته باس یه کهی تهی که يه بل كامن سيول كوة كي طرف أيك قدم ھے -

Adoption of

Ml

جلاب والس چيرمين ماهي-اُنہوں نے یہ بھی کہا تھا کہ اُس سے ' کسی مذھب کے مالئے والیں کے پوسٹل ہے

[شری محمد یونس سلیم] هے - قرآن کے خلاف نہیں ہے حدیث کے خلاف نہیں ہے مسلم پرجلل لا کے خلاف نہیں ہے۔ تو ہم لوگوں کو کلانے نے نہیں کاتا ہے جو خوامحواہ ایکا وقت ضائع كرينكي أور لجسلیشن کی مطالفت کریلگے -جناب -- یه تانون اکر هاس هو گها تو همارے ملک میں جو کنسٹی ٹیوشن نافذ ہے اس کے خلاف مولا اس کلستی تيوشن مين همين يه سيف گارة ديا ھے کہ ہم اپنی سرضی کے مطابق آھے ریلیجنس کر پریکٹس کر ساتے ہیں -پروپهکیت کر سکتے هیں - آراتیکل ۲۵ کی طرف جناب وائس چیرمین ماهب -- مين آپ کي توجه دلارنکا -

Article 25 says:

"(1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion.'

Sir, the question is this: What is religion? What is not religion? Who will decide this? Will Mr. Shanti Bhushan decide it or the Muslim jurists who belong to the seats of learning of Muslim culture, civilisation and education will decide it? Or, Mr. Gokhale was going to decide what is Muslim religion and what is not Muslim religion?

اسل میں اس وقت سوال یہ ہے۔ که به جو جوائفت سلهکت کمیتی کی رپورٹ ہے۔ اس میں جالے مسلم منہوس تھے سب نے تیسینٹنگ نوٹ دیا ہے ان اس تیسیلٹلگ نوٹ میں

یه بات بهی کهی گلی هے که جاتلے مسلم جهورستس، مسلم قانون دار، لألوس مسلم اسكولوس مسلم علمأ مسلم ريسهها للبل سيتيونس، مسلم پالٹھھیلس جن کے اویڈنیسز لئے **کئے میں اس میں 99 پوسلت لوگوں** نے اس بل کو اپوز کہا ہے - ان سب کو کسی کتے نے نہیں کاٹا ہے - کیا يه سب ري ايكشاري هيون - خالي مُلھی صاحب اور ان کے هم خیال لوگ پروگريسو هين جو اس لجسليشن کو لانا چاہتے ہیں کسی ایک سر پہرے شخص نے اگر یہ کہدیا کہ صاحب اس سے مسلم پرسلل لا میں کوئی مداخلت نهين هوتي -

Is one opinion going to have weight against this 99 per cent opinion? Thie is for this House to consider.

مهوں اب آپ سے یہ بتاؤں کا کہاں كهان يه قانون اسلامك لا يعلى شريت كي خلاف جاتا هي - يه بل جو آني والا ھے اس کے دھارا ۱۳ کی طرف دیکھا جائے کہ اگر کوئی شخص کسی کو گوں لے متھنی کوے تو اس کا افیکت کیا - 640

- "13. (1) An adoption order shall take effect on such date as may be specified therein by the district court or where an appeal has been preferred under section 12 against such order on such date as may be specified in the appellate order.
  - (2) A child in respect of whom an adoption order is made shall be deemed to be the child of the adopter or adopters and the adopter or

adopters shall be deemed to be the parent or parents of the child as if the child had been born to that adopter or those adopters in lawful wedlock, for all purposes (including intestacy) with effect from the date on which the adoption order takes effect and on and from such date all the ties of the child in the family of his or her birth shall be deemed to be severed and replaced by those created by the adoption order in the adoptive family."

چب هم پوسلل لا کی بات کوتے ھیں تو درا ھم کو ایلی عقل سے کام ليلا چاهئے۔ جب ايک مسلمان پرسلل لا کی بات کرتا ہے تو پرسلل لا کے کیا معنی ھیں - پرسلل لا کے معلى هين لا آف ايرهيريتلس -پرسال لا کے معلی هیں لا آف میریم ایلد ڈائیوررس - پرسلل لا کے اور كوئى معلى نهين هيا، - مين ھاؤس کے ساملے یہ بتلانا جامتا میں کہ کس طرح سے ادایشن کا قانون اگر نافذ هوگها اور مسلمانون پر یه لاکو هوا تو مسلمانوں میں جن لوگوں کے سانه جن رشته داروں کے ساتھ شادیاں کرنا جائز ہے ان کے ساتھ شادی کرنا ناجائز هو جائيكا - ساري دنيا جانتي ھے کہ ایک مسلمان لوکا اہلی چھازاد بہن کے ساتھ ایلی خالہزاد بہیں۔ کے ساتھ ایڈی پہویھی زاد بہور کے ساتھ شادی کر سکتا ہے۔ کوئی رکاوٹ شرح مهں نہهں ھے - قرآن نے اس کو پرمت کیا ہے لیکن اس قانوں کے آنے کے بعد وہ پروهوبٹری قائری میں

شامل هوجائيكا اور ولا ايذي چحازاد بهن ، خالهزاد بهن اور پهویهی زاد بہن کے ساتھ شاہی نہیں کہ سکے گا۔ سارے لوگ یہ جانتے میں کہ اگر كوئى شخص مر جائے اور اگر الولد مرے تو اس کی بھوی کو چوتھائی حصة ملے كا - اولاد عو تو أتهوال عصة ملے کا - سارے لوگ جائتے ھیں که اگر باپ زندہ عو تو اولاد ھونے کی صورت میں چھٹا عصہ ملے کا اور اگر اولاد نه هو تو تهائی ملے کا - ساری دنها جانتی هے که صرف لوکهاں هوں اور لوکا نه هو تو صرنے والے کا بھائی اگر زندہ ہے تو وہ روپیہ پانے کا مسقصق هوکا - يه اڌايشي کے ذريعه سے یہ ساوا لا آف ان مهمهمشن قسترب هوچائے کا۔ اکورڈنگ ٹو قرآنیک سیکشن جو لوگ ان هيويت کرنے کے مجاز ھھی جن کا حصہ قرآن کے اندر مقرر کہا گہا ہے وہ اپلے حصہ سے محدوم عو جائیں کے اور ان کر محصض ادایشن کی وجه سے حصه نهیں ملے كا - سين جانتا هون كه لرنية لا ملسئلو صاحب أسكه جواب سهر كها كههلك - ولا جواب دينے والے هين وہ کھ دیلگے کہ یہ تو ان ایبلیلگ ایکت ہے کوئی ادایت کرے اور وہ اگو اس قانوں کے تحص اس کو رجسترة نه کرائے تو اس ہو کوئی ہابندی مائد نہیں هوتی ہے - میں یہ کہتا هوں که مسلم پرسفل لا میں مداخلت کے

[فاری معمد یونس سلیم] 🐣 دروازے ست کھولئے اور لوگوں کو انديوس مت كهنجكم كه وة اسلام كا نام لے کر ایے کو مسلمانی کہلائے کے باوجود أعلانهم قرآن كي منطالنت کرے اور قرآن کے احکام کے خلاف میل کرے اِس کی ٹرفیب ہم ملک میں آپ کو نہوں دیلے دیلگے - جب تک ھر مسلمان اس ملک کے اندر موجود هين مين على إعلن إس أيوان مين کہت دینا چاہتا ہوں که کوئی بھی مسلمان قرآنیک لا میں چاہے اس کو ایلی جان قربان کرنی ہوے چاہے آخری قطرة خرن بهانا پرے وہ قرآنهک لا مهن مدلخلت برداشت نههن كريا -میں یہ ہوری ذمعداری کے ساتھ اور ایوان کے سامنے کہت دینا جاهتا هوں اور واقع کر دینا چاهتا هول که بیٹھی ھوئی بہوں کے چہتے کو ست چهپوئیے یہ بہت خطرناک کھیل کھیا جانے والا هے - لا منستر صاحب آپ ية كيكو بها تهيون سكتے -

.Adoption of

"It is an enabling act. It is not binding on the Muslims. If they want, they should get it registered. If they do not want, nobody is going to force them." This is not sufficient. I am not going to be -convinced by his argument? Why do you feel uncomfortable if you introduce an amendment that is not applicable to Muslims? Why should you not do it?

تبلک اوپلین کو مسلم آخر ریسپیکٹ کرنے کے کیا معلی ھیں۔ جب آپ کے ساملے اریڈنس دیلے والے وو في مدى أدمى كيه كيُّه كه-

It is against the Muslim Law. You should accept that it is against the Muslim Law. I will not stop here.

میں بتاؤں کا ابھی میرے ایک ہوست نے یہ صاف طور سے کہا ہے کہ اگر کسی کے دھرم پر یا کسی کے مذهب ميں مداخلت هوتی هے تو ولا بل ياس نهين هوذا چاهكے - مين ہتاؤں کا کہ کسی طرح سے یہ قرآن کے خلاف ہے - یہ دیکھٹے یہ قرآن ہے تو ترجمه اس کا کها هے - عبدالله يوسف علی نے جو هادوستان کے بہت بڑے مانے هوئے نامی گرامی عالم تھے - میں لی کا قرانسلیشن لایا هون یه پارت ۲۳ ھے اور اس کے پیراگراف ۲ اور ہانم میں خاص طور پر اداہش کے مععلق قرآن نے کیا کہا ہے اور پھر میں کمیٹاری سے بتاؤں کا کہ اس کے کیا امپلیهکیلس هیں یه قرآن کی ايت يه هے -

اقا جعل إن عياء كم أ مناء كم "Nor has He made your adopted sons your sons." He means God.

> اس کے بعد حکم ہے -أد أمو هم باء رحم

Call them by the names of their

اس قانون کے تحصف وہ اپنے باپ کے نام سے اقابشن کے بعد پکارے نہیں جا سکیلئے - جذاب-اس آیت کے فاؤل ہونے کا سبب یہ تھا۔ میں

عرض کروں که همارے پهغمبر محمد صلی الله علمه وسلم نے ایک لوکے کو جو حضرت المريجة جو ان كي بيوي تهی ان کا غلام تها زید اس کو اید متبلی کے طور پر اختیار کر لیا اور ان سے ولا لوکوں کی طرح محصم کرتے تھے۔ جب رسول صلى الله علهه وسلم پرافت ھوٹے تو لوگوں نے ان کو زید بن محمد کہنا شروع کر دیا اور ان کے باپ کے نام کو بالکل نظر انداز کو فیا - یه باسه الله تعالم كو مقاسب نههن معلوم هوأي اور محسوس په هوا که شاید اس سے أثينده فتني بيدا هوس چنانچه يه آيت نازل هوئي اور مقع كها گيا جب یه آیت نازل هوئی تو یه باسه حدیثوں میں آئی ہے که لوگوں نے زید بی منعمد کها متروک کو دیا آور زید کو ان کے والد کے نام سے کہانا شروع کر دیا اور اس کے بعد ایک واقعہ یہ ھوا کہ حضرت زید سے جن خاتوں کی شادی خولی تهی جو حضرت رسول ملی الله علیه وسلم کے خاندان کی خانوں تھیں جب زید نے ان کو طالق دے دی تو یہ ثابت کرنے کے لئے کہ تهلبت کا اسلام میں کوئی مقام نہیں ھے اور متبنی اصلی بھتے اور ستھلی بهی کی طرح نہیں عرقا ہے تو یہ ثابت کرنے کے لئے که مقبلیت کی اسلام مهن کوئی اهنهت نهین ۾ اسي وأمطے كيا گيا هے دہتيديت في أ سلامه اسلام میں کوئی متبلیات نہیں ہے

الس کا اسلام میں کوئی ڈکر ٹیوں ہے ۔ میں نے جو آیت آپ کے ساملے پوھی اس کی کبینٹری کے طور پر میں جند جلے آپ کو سنانا چاھٹا ھوں که اس حکم کی تعدیل جهن سب سے پہلے جو اصلح نافذ کی گئی وہ یہ تھی کہ نہی ملی اللہ علیہ وسلم کے ملهه بولے بیٹے حضرت زید کو زید ہی محمد بجائے کہانے کے ان کے حقیقی **ہاپ ک**ی نسبت سے زیاد بن حارب کهذا شروع کر دیا گها - جداب لا منستر صلحب اتنا ضرور جانعے میں که پرسنل لا یعلی مسلم لا کے سورسیو ھیں قرآن اور حدیث اور اس کے بعد المساع اور اس کے بعد قیاس یہ سورسيز هے مسلم پرسائل لا کے سب

ا قران کے برابر اطیمرالله و اطیمر الرسول کے حکم کے ہموجب الله جر ہات کہے رسول جو بات کہے وہ همارے واسطے قانون کا درجہ رکھتا ہے۔ حدیثوں میں آیا ہے که مسلم نے حضرت عبدالله بن عمر كي روايت نقل کی ہے - زید بن حارث کو پہلے لوگ زید ہی محمد کہتے تیے ۔ یہ آیت نازل ہونے کے بعد انہیں زید ہیں۔ حارث کہلے لگے - مزید اس آیت کے نزلی کے بعد یہ بات حوام قرار دیے دی گئی – حرام قرار دى گلى كه كوئى شخص اپلے حتیتى باپ کے سوائے کسی اور کی طرف ایے نسب کو ملسوب کرے - بعثاری

آیت کے سلسلہ میں جو کچھ فرمایا ولا يه هے - دد دارسوسے په که سکه رهلے والوں میں ایک رسم یہ تھی که ایک آدسی کسی دوسرے کے بهٹے کو اپنا متبنی یعنی منہو يولا بيتا بنا ليتا تها أور جب إس طرے بیٹا بغاتا تھا تو یہ لوکا آسی کا بیٹا مشہور هر جاتا اور اسی کا بیٹا کہکر پکڑا جاتا اور ان کے نودیک يه ملهه بولا بيتا تمام أحكام ميس اصلی بیکے کی طرح مانا جاتا تھا م**ڑا** میراث میں بھی ا*س* کی اولاد کے ساتھ شریک ہوتا تھا۔ اور نسهی راته سے جن عورتوں کے ساتھ حوام هوتا هے به مذہه بولے بهتے کے رشانہ کو بھی ویسا ھی قرار دیاتے عهن جيسے آنے حتيقي بياتے کي بیری ہے اُس کا طلق دیئے نے بعد بھی نکام حوام رہتا ہے جو منہہ ہولے بیٹے کی بہری بھی با طالق اس شضم کے لئے حرام سنجوتی تهی زمانه جاهلیت کی به تین باتیس خیالت اور رسم سے ان سے پہلے کی یات اکرچه مذهب اور مقائد کے عمل کے مطابق نہیں تھے قران کے ذریعہ سے ان کو خاتم کر دیا گیا ۱۰ اس یات در میں ظاہر کرنا بہاہتا ہوں اس ھاؤس کے ساملے کہ جو یہ بات لا مقسالو صاحب کوکھلے نے فومائی تھے کہ تعظیمی کا قرائع کے احکام سے کسی طرب کا کالردکشن یا تصادم نہیں

[ شرى محمد يونس سلهم ] -مسلم اور اہوداؤد نے حضرت محمد بن ابن رقاد کی روایت نقل کی 🚓 ارر حضرت نے فرمایا - ددھسی ادھی الى غهر ابهارور لعيم اله فهمرا بها فاجلت علياء حرام، جس نے انے آپ کو ایے باپ کے سوائے اور کسی کا بيتًا كها حالاتك ولا جانتا هے كه وة شخص اس كا بات نهيل هے تو اس ہر جانت عوام ہے ۔ اس مقسوری کی درسری روایت بھی آج لس سے ملتی ہے جس میں اس فعل کو سطعت گلاء قرار دبیا کیا ہے۔

اجناب والا - میں کس طرح لا منستر صاحب کو بتاؤں که حوام کے کیا معنی ھیں جس شخص كا باپ حقيقي باپ نه هو --- آپ دوسوے کے ہاپ سے آبھے کو مقسوب کواٹیں یہ حوام ہے اور اس کے لیے، کیا گیا ہے کہ ایسے شخص کے اریر جنت عرام کر دی گئی ہے اور آپ یہ کہتے ہیں که پرسلل لا میں 🕝 مداخلت نہیں ہے ۔ میں ایک اور دوسرے کمٹائیاٹر کی بات آپ کے ساملے رکھکو آگے بوھوں کا ۔ یہ نھوآ میں نے کمینٹوی سائی ہے یہ ابو اعلی مودر دی بہت ہونے مانے ہوئے اسلام کا عالم عیس این کی ہے۔: يد مولانا منتى مصد شنهم، کی ہے جو دیوبلد کے بہت ہونے مالم . تھے اور اس میں آنہوں نے اس Adoption of

هے وہ بات بہت مس لیڈنگ تہی
اور اگر میرے دوست جو اس وقت کے
لا ملسٹر هیں جو اس وقت تھریف
فرما هیں اگر ان کے ڈهن میں یه
یات آئی هو که اس بل کے جو اثرات
هیں ان کا قران سے اور حدیث سے
تصادم نہیں هو رها هے تو مجھے اُمید
هے که اتلی باتیں سللے کے بعد وہ
اس کو ایے خیال سے نکال دیں گے۔

اس کے بعد آخری بات جو کہنا چامتا ھوں کہ اس بل کے پیش جوائنت سلیکت کسیٹی کی رپورٹ کے موتب کئے جاتے وقت جتنے مسلم اگاہر تیے آنہوں نے جو تیسیلٹینگ رپورٹ دی ہے ان کے چلد اقتماسات آپ کے سامنے عوض کروں کا -

"Thousands and thousands of representations have been made by way of letters, telegrams, resolutions and memoranda to the effect that the Muslims in India should be exempted from the purview of this Bill. More than 1000 Muslim witnesses appeared before the Committee to give their evidence in their individual and collective capacities. Ulemas (Muslim Scholars) of undisputed repute belonging to such Scholastic Orders as Darul Uloom of Deobandh, Nadwathul Ulema of Lucknow, Imarath Shariah of Bihar and Orissa, Jamaithul Ulema of India appeared before the Joint Select Committee. Muslim advocates turned up in a great number. Muslim Ladies came forth to express their views. The Muslim Personal Law Board, though of late **origin, also** tendered its evidence.

The Mnslim evidence is alto^ther non-political in its character and deals with the issues from the religious point of view only. The summary of evidence circulated to us by the Law Department says that 99 per cent of the Muslim evidence is against the Bill."

4 P.M.

Mr. Vice-Chairman, this is very significant. At page 10, in the last para, it has been stated:

"No one denies the fact that the Bill is voluntary and enabling in its character. But the question remains whether its mischief extends to those who are not a party to the adoption. Once an adoption is made, the law takes its own course."

اصل ميں جو اهم چيز هے ولا يه هے که یه بحث که ددات از ان ایبلیلک أيكته يد كيا هـ - اكر كوئي شخص متبلی کرنا چاهتا هے اور متبلی کونے کے بعد ولا اس قانون کی رو سے رجستر نه کرائے تو اس پر کوئی پابلدی نہیں ہے - اس کا جواب سیدھے طور یر یه دیا کها هے که کسی شخص کو یه اختیار نهین دیا جاتا که ولا کسی کے رائت آف هیریٹیس کو جو ادابشوں میں شریک نہیں ہے ددھو از نوت اے یارتے تو اقایشی، اس کے حتی کو ملسوير كيا جائے - اگو كوئى لا واد هے تو اس کے بھائی کی اولاد یا خود بہائی اس کی جائیداد کا حصه پانے لا مستحدد في ليكن يه متيلي كا پراویوں کرکے ان کو اس حصه سے محدوم کر دیا جائها - اگر فرض کیجئے که کسی ایک بہائی سے اس

[ شری محمد یونس سلیم ] کی لوائی هو اور آج کل اکثر بهائیوں ا میں لڑائی رھتی ہے اس میںکوٹی تعجب کی بات نہیں ہے تو منعش اس کو محدوم کرنے کے لئے که جائهداد اس بھائی کو نہ مللے بائے جیسا کھ قران نے مقرر کیا ہے وہ کسی کو گوہ لے لھا - قرآن کے لاکا مقصد کیا ہے-یہ میں ایوان کے ساملے اور لوگوں کی -وانفیت کے واسطے کہنا چاہتا ہوں -جس چیز کو تران میں بیان کیا گیا ہے 🗗 کہ اُس کو کرو یا اُس کو تھ کرو اس کو رسول اور پرافت بهی تهدیل نهیں کر سکتے - اس کو علماً تبدیل نہیں کر [ سکتے - اس کو كوئى ليجسلينچر تبديل نبين كر سکتا - اس کو - دنیا کی کوئی اتهارتی تعدیل نهیں کر سکتی ۔ قرآن کی اندی اهمیت هے مسلمانوں کی نظر میں

"The shares of other kith and kin entitled to succession get affected and a new framework of prohibited degrees of marriage emerges round the personality of the adopted child. It is in this context that all the witnesses claim that adoption is a Hindu religious conception in spirit and is being foisted upon the Muslims."

سیں نے جناب یہ بل پوھا ہے اس کے پہلے ھندو آذاپشن کے بارے میں جو تھا اس کو بھی پوھا ہے میں نے کچھ ہنرں وکالت بھی کی ہے قریب ۲۵ یا ۳۰ سال اور دھرمشاسعر کے اوپار بیسیوں مقدموں میں آرگو کرنے کا موقعہ بھی مجھے ملا ہے -مھن پوری فمدداری کے ساتھ کہہ سکتا ھوں کہ میرے لائق دوست شانتی بھوشن جو خود بھی ایک امیٹیشت جورست اور قانون دان ھیں وہ اس سے آنکار نہیں کرینگے کہ -

Practically, all the fundamental principles of Hindu law have been adopted in this Bill.

سوائے اس کے که جو اقابشن سریمونی ھوتی ہے اس کو چھہڑ کر پائی کے جو كلسيكهو نسهؤ هين ولا سب اس مين میں- کوئی شخص جو گود لے لیتا ہے کسی کو دھرم شاستر کے مطابق اس کے جتلے کلسیکونسیز میں وہ سب اس مهن هين - ولا نهجورل بارور مانا جاتا ہے - وا هوم کی رسم ختم هوتے هی ولا اصل بیگے کی مائلد هو جاتا ھے اور پنچھلے تنام خاندان سے اس کا تعلق ختم مو جانا ہے اور اس کو وائت آف ان ههرينُلس يهدا هو جاتا ہے - تو یہ هندو لا کا کنسیپیت ھے جس کو اس میں پاس کیا جا وها هے - هندو لا کا تنسیبیت بہت اچها هے جو همارے هندو بهائی هيں ولا اس پر مبل پیرا هیں۔ کسٹنس کے طور پر بھی اور قانون کے طور پر بھی اور **ھن**دو لا میں کسٹس کو رککنائز کیا گیا ہے لیکن مسلم لا مهن کسٹم کی کوئی بختھلات نہیں ہے۔

Muslim law does not recognise customs. Customs are nothing in Muslim law.

ایجیٹیشن هوگا اور آپ کے لئے کوئی یہ مناسب بات نهیں «وگی - میں یہ نهیں چاھتا ھوں کہ ھمارے ملک کے دستور سهکولر کهریکٹر کے اوپر کسی قسم کا دهبة آئے - هم اس بات پر فخر کرتے ههن که همارا کلستی تیوشن سیکولر ھے - ہارے ملک میں سیکولوازم كى جوين مضبوط هين - هم اس ہات پر فخر کرتے ھیں که ھمارے قانون کے پیھی نظر مذھب کے مانلے والوں کے انٹوست کو شیلف نہیں کیا جانا ان کے فلدامینٹل رائٹ کو ختم نهوں کھا جاتا -

سیری یه درخواست ه لم اس بل سے مسلمانوں کو مشتسلمل کر دیا جائے تو میں اس بل کی تائید کرتا هوں ورنه میں اس بل کی يوري طاقت سے مخالفت کرتا هوں -

†[श्री मुहम्मद युनुस सलीम (ग्रांध्र प्रदेश) : जनाव बाइस चेयरमैन साहब, जो बिल इस वक्त हाउत के सामने डिस्फस हो रहा है यह एक तुक्तं नजर से बहुत झहम है कि यह बिल पहली हक्मत के जमाने में इस हाउस में पेश हुआ था और इसके बाद सलेक्ट कमेटी के हवाले किया गया था ग्रीर सलेक्ट कमेटी की रिपोर्ट आप जाने के बाद पहली दफे यह इस हाउस में डिस्कशन के लिए आया है। जनाब जनता गवर्नमेंट के ला मिनिस्टर साहब इस बिल को पायलट कर रहे है। इस हाउस को मालूम है कि थोड़े दिनों मेरा भीं कुछ ताल्लुक ला मिनिस्ट्री के साथ रह चुका है जब मैं ला मिनिस्ट्री मे था उस वक्त श्री गोविन्द मेनन ला मिनिस्टर थे। उस

ھے - اس لئے جو شریعت کے حکم ھیں ان کی خلاف ورزی کے لئے آپ هدو لا کے پرنسپاس کو مسلمانوں کے اویر تهویدے کی کوشھی نه کریو اُپ ایک دعوی سے آنے میں آپ نے یہ دعوى كو كے ووق لئے هيں كه مائنويتيو کو اور مسلمانوں کوآپ اس ملک میں مذهبی آزادی دینگے - آپ ان کو تیموکریسی دیلگے تیموکریسے کے کے معلی کیا ھیں - تیموکریسی کے معلى يد هيور كد

Majority opinion should be respected.

مسلمانوں کی 99 فی صدی رائے آب کے ساملے آ گئی که وہ اس قانون کو نہیں چاہتے میں -

آپ کیوں همارے ساتھ زیادتی اور زېردستى اکوتے هيں - اگر يه قانون مسلمانوں پر نافذ نہیں ہوگا تو کس كو نقصان پهلھے كا - اس ملك کی آبادی کے کس حصہ کو نقصان يهلنه لا - - جلاب - مين يه معلوم كونا جاهما هور لا منسار صاحب -اس قانہیں کے امہلیمینٹ کرنے میں كهان تك مشكلات هين - أس لله مين گؤارهي كرون كا لاملستر صاحب سے کہ هم نے جو ترمیم پیش کی ہے اس کو ولا نهایت دیانت داری فوانح دلی اور خوص دلی کے ساتھ قبول کو لهن تو هم پورے بل کی تائید کریں کے ورنہ پورے ملک پر اس کا اثر یوے کا پورے ملک میں اس کے خلف

<sup>†[ ]</sup> Hindi transliteration.

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[श्री महम्मद यन्स सलीम] मतंबा इस हाउस में ग्रीर लोक सभा में यह सवाल उठाया गया कि मुसलमानों के पर्सनल लाँ में मुदाखलत ग्रीर इण्टरिफयरेंस होने के कुछ स्थालात बाहिर किए जा रहे हैं। प्रोसिडिग्स गवाह है कि पालियामेंटरी वहतन फब्तन प्राइम मिनिस्टर ने इस नात का एश्योरेंस दिया था कि इस मुल्कः में रहने वाले माइनोरिटीज खास तौर पर मुसलमानों के पर्सनल लाँ में किसी किस्म का कोई इण्टरिक्यरेंस नहीं किया जाएगा। अब यह एडोप्शन दिल पेश हम्रा ग्रौर सलेक्ट कमेटी के हवाले किया गया और इसकी जो बाराएं थीं, इनको म्सलमान जुरिस्ट मस्लिम उलमा भीर दूसरे कान्नदानों ने पढ़ा तो इनको इस बिल के जरिये से । सलमानों के **पसैनल लॉ** में साफ ग्रौर<sup>ं</sup>वाजे तौर पर भुदाखलत नजर आई। चुनाचे भुस्लिम पर्सनल लाँ बोर्ड ने अपने कई जलसों में इसके म्ताल्लिक रेजोल्यूशन पास किए ग्रीर गवर्नमेंट धाँफ इण्डिया के पास भेजे गए। मुझे यकोन है कि मेरे दोस्त लॉ मिनिस्ट्री साहब के पास बो रेजोल्युशन पहुंचे होंगे। अगर नहीं पहुंचे हैं तो लॉ मिनिस्ट्री में तलाश करके इन रेजोल्युशन्स को देखें। प्रभी मेरे दोस्त शाही साहब ने मिसिज इन्दिरा के मताल्लिक बहुत सी बातें कहीं। मैं इनकी बाकफियत के लिए इस हाउस में पूरी जिम्मेदारी के साथ यह बात अर्ज करना चाहता हं। भीर यह बात रिकार्ड में जाएगी कि इस बिल के ताल्लुक से मुसलमानों के नुमाइन्दों और मुस्लिम आलिमों का एक डेलीगेशन मिसेज इन्दिरा गांधी से जाकर मिला या ग्रीर इनसें खास तौर पर एडोप्शन बिल के मुताल्लिक बातचीत की थी। इन्होंने ताज्जुब का इजहार किया था और यह कहा बा कि हमसे यह कहा गया था कि कुछ फारेनर्स प्राप्त हैं ग्रीर वो हिन्दुस्तान के बच्चें को इस तरह सं एडोप्ट करके ले जाते हैं ि इसके हकूक पर इसका असर पड़ता है। मार्गेनाइजेशन्स ऐसे वहां कुछ सोशल

हैं जिन्होंने हम से यह ख्वाहिश की है कि एक ऐसा बिल ग्राना चाहिए, इसलिए हम यह बिल लाए हैं। अनर यह बिल मुसलमानों के पर्सनल लां में मुदाखलत करता है आप जैसे उलमा जो सक्लरिज्म में यकीन रखते हैं जिनके मुताल्लिक सारा हिन्दुस्तान यह जानता है कि आपका नकताएं नजर प्रोग्नेसिव है, ग्राप भगर यह समझते हैं कि भगर यह म्स्लिम पर्सनल लाँ में मदाखलत है तो मैं ग्रापसे वायदा करती हूं कि जब यह बिल हाउस में श्राएगा तो उस वक्त इसमें श्रमेंडमेंट के मुतालिक ह मैं लॉ मिनिस्टर से कहंगी। ब्राप मृतमाइन रहें। श्राप लोगो को फिकर करने की जरूरत नहीं। शायद यह बात मेरे लायक दोस्त को मालुम नहीं है। बदिकस्मती सें यह बात इसलिए पैदा हुई कि गोखले साहब ने जो उस वक्त लॉ मनिस्टर के उन्होंने इस बिल को इन्ट्रोड्य्स करते वक्त एक गैर जिम्मेदाराना बात यह कही थी कि यह बिल कोमन सिविल कोड की तरफ एक कदम है।

जनाब वाइस-चेयरमैन साहब उन्होने यह भी कहा था कि इससे किसी मजहब के मानने वालों को पर्सनल लॉ में मुदाखलत नहीं होती है ग्रौर कुरान के खिलाफ भी कोई मुदाखलत नहीं होती है। इसलिए इस कान्न के बनाए जाने में कोई नुकसान की बात नहीं। मैं गोखले साहब को मुस्लिम लॉ पर प्रथोरिटी नहीं मानता। मैं किसी भस्स को इन उलमाधों के म्काबले में जिन्हों ने झाकर इस सलेक्ट कमेटी के सामने गवाहियां दी हैं, हल्फिया बयान दिए हैं वो श्रथोरिटी माने जाते हैं। इस मुल्क में मुस्लिम लां पर इनके मुकाबले में विश्वीकी बात मानने के लिए तैयार नहीं हूं। मैं यहां तक जाने के लिए तैयार हुं कि भगर सारी दुनिया में एडोप्शन लॉको कवुल कर लिया जाए चाहे वो मुस्लिम मुल्क हो चाहे वो कोई मुल्क तो भी मैं इसको मानने के लिए तैयार नहीं हूं कि एडोप्शन लॉ कुरान के खिलाफ नहीं। ग्रापको मालूम है कि मराव क्रूरान

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की रूह से हराम है। जिन्हा कुरान की रूह से हराम है ग्रगर मुस्लिम मुमालिक चाहें वो तुर्की हो चाहे मिस्र हो, चाहे कोई दूसरा मुल्क हो जराब बीते पिलाने के मृताल्लिक स्राम तौर पर शराब बेचने के लिए लाइसेंस इशू करना मुरू कर दें। इसके मायने यह नहीं होंगे कि मुसलमानों के लिए शराब जायज कर दी गई। ग्रापको यह बताना पड़ेगा कि मुसलमान ग्रालमों का जो यह दावा है कि यह कुरान के खिलाफ है, कूरान के खिलाफ नहीं है। हदियत के बिलाफ नहीं है। मुस्लिम पर्सनल के खिलाफ नहीं है तो हम लोगों को कुत्ते ने नहीं काटा है जो स्वाहम-स्वाह अपना वक्त जाया करेंगे ग्रीर प्रोग्नेसिव लेजिस्लेशन की मुखालफत करेंगे। जनाब यह कानून अगर पास हो गया तो हमारे मुलक में जो कांस्टिट्यूशन नाफिज है इसके खिलाफ होगा इस कांटिस्ट्युशन में हमें यह सेफगार्ड दिया है कि हम अपनी मर्जी के मुताबिक अपने रिलिजन को प्रैक्टिस कर सकते हैं। प्रोपेगेट कर सकते हैं। आर्टिकल 25 की तरफ जनाब बाइस चेयरमैन साहब, मैं ग्रापकी तवज्जह दिलाऊंगा।

Article 25 says:

"(1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practise aod propagate religion."

Sir, the question is this: What is religion? What is not religion? Who will decide this? Will Mr. Shanti Bhushan decide it or the Muslim jurists who belong to the seats of learning of Muslim culture, civilisation and education will decide it? Or, Mr. Gokhale is going to decide what is Muslim religion and what ia not Muslim religion?

श्रमल में इस वनत सवाल यह है कि यह जो ज्वाइंट सलेक्ट कमेटी की रिपोर्ट है इसमें जितने

मुस्लिम मैम्बर्स थे सबने डिसेंटिंग नोट दिया है श्रीर डिसेंटिंग नं।ट में यह बात भी वहीं गई है जितने मुस्लिम ज्रिस्ट, मुस्लिम कानुनदा लाइग्रसं, मुस्लिम स्कालसं, मुस्लिम उलमा, मुश्लिम रेस्पेक्टेबल सिटिजंस, मुस्लिम पोलि-टिशंस जिनके एवीडेंसेज, लिए गए हैं इनमें 99 प्रतिशत लेगों ने इस दिल को अपोाज किया है। इन सबको किसी कृत्ते ने नहीं काटा है। क्या यह सब रिएक्शनरी हैं। खाली माही साहब ग्रीर इनके हम खयाल लोग प्रोग्नेसिव हैं जो लेजिस्लेशन को लाना चाहते हैं। किसी एक सिर फिरे शहस ने ग्रगर यह कह दिया कि साहब इससे मुस्लिम पर्सनल ला में कोई मुदाखलत नहीं होती। Is one opinion going to have weight against this 99 per cent opinion? This is for this House to consider.

मैं अब ग्रापको बताऊंगा कहां-कहां यह कानन इस्लामिक लां यानि गरीयत के खिलाफ जाता है। यह बिल जो आने वाला है इसकी धारा 13 की तरफ देखा जाए कि अगर कोई शख्स किसी को गोद ले मुतबनी करे तो इसक इफेक्ट क्या होगा।

- "13. (1) An adoption order shall take effect on such date as may be specified therein by ths district court or where an appeal has bee\* preferred under section 12 against such order on such date as n".ay be specified in the appellate order.
- (2) A child in respect of whom an adoption order is made shall be deemed to be the child of the adopter or adopters and the adopter or adopters shall be deemed to be the parent or parents of the child as if the child had been bora to that adopter or those adopters i» lawful wedlock, for all purposes (including intestacy) with effect from the date on which the adoption order takes effect and on and from such date all the ties of the child in the family of his or her birth shall be deemed to be severed

<sub>a</sub>83

## [श्री मुहम्मद यूनुस सलीम]

and replaced by those created by the adoption order in the adoptive family."

जब हम पर्सनल लॉ की बात करते हैं तो जरा हमको अपनी लेना चाहिए। ज.ब मसलमान पर्सनल लॉ की बात करता है कि पर्सनल लॉ के क्या मायने हैं। पर्सनल लॉ के मायने हैं ला आफ इन्हेरिटेंस-- पर्सनल लां के मायने हैं लॉ ग्राफ मैरिज एण्ड डाइवेसं पसंनल लॉ के ग्रीर कोई मायने नहीं हैं। मैं इस हाऊस के सामने यह बतलाना चाहता हं कि किस तरह से एडोप्शन का कानन ग्रगर नाफिज हो गया श्रीर मुसलमानो पर यह लाग् हुआ तो मुसलमानों में जिन ले.गों के साथ, जिन रिश्तेदारों के साथ शादियां करना जायज है, इनके साथ णादी करना नाजायज हो जाएगा। सारी दुनिया जानती है कि एक म्सलमान लड़का अपनी चचाजाद बहन के साथ, ग्रपनी खालाजाद बहन के साथ, श्रपनी फुफीजाद बहन के साथ शादी कर सकता है। कोई रुकावट शुरू में नहीं है। कुरान में इसको परमिट किया है लेकिन इस कानन के माने के बाद वो प्रोहिबिटरी डिग्री में शामिल हो जाएगा और वो अपनी चचाजाद बहन. खालाजाद बहुन और फूफीजाद बहुन के साथ शादी नहीं कर सकेगा। सारे लोग यह जानते हैं कि ग्रगर कोई शख्स मर जाए ग्रीर ग्रगर कोई लाग्रौलाद मरे तो इसकी बीबी को चौथाई हिस्सा मिलेगा। ग्रीलाद हो तो ग्राठवां हिस्सा मिलेगा। सारे लोग जानते हैं कि अगर बाप जिन्दा हो तो ग्रीलाद होने की सुरत में छटा हिस्सा मिलेगा और अगर बीलाद न हो तो तिहाई मिलेगा। सारी दुनिया जानती है कि सिर्फ लड़कियां हों और लड़का न हो तो मरने वाले का भाई अगर जिन्दा है तो वो रुपए पाने का मुस्तहक होगा । यह एडोप्शन के जरिए से यह सारा ला आफ एनहेविशन डिस्टर्ब हो आएगा। एकोडिंग टू कुरान्स सेक्शंस जो लोग इनदेरिट करने के मौजाज हैं जिनका हिस्सा

कुरान के अन्दर मुकर्रर किया गया है वो अपने हिस्से से महरूम हो जाएगा और इसको महज एडोप्शन की वजह से हिस्सा नहीं फिलेगा। मैं जानता हं कि लर्नड लॉ फिनिस्टर साहब इसके जवाब में क्या कहेंगे। को जवाब देने वाले है वो कहेंगे कि यह तो अनेवलिंग एक्ट है कोई एडोप्ट करे ग्रीर वो ग्रगर इस कानून के तहत इसको रजिस्टर्ड न कराये तो इस पर कोई पाबन्दी श्रायद नहीं होती है। मैं यह कहता हं कि मस्लिम पसंनल लाँ में मदाखलत के दरवाजे मत खोलिए भीर लोगों को इण्डयस मत की जिए कि वो इल्लाम का नाम ले कर अपने को मसलमान वहलाने के बावजद बूरान की मखालफलत करें ग्रीर क्रान के एहकाम के खिलाफ ग्रमल करे इसकी तरगीब हम मुरुक में श्रापको नहीं देने देंगे। जब तक हर मुसलमान इस मत्क के अन्दर मौजूद है मैं अली एलान इस एवाम में कह देना चाहता हं कि कोई भी मसलमान कुरान के लाँ में चाहे इसको श्रपनी जान कुर्बान करनी पड़े, चाहे ग्राखिरी वतराए खन बहाना पड़े वो कुरान के लॉ में मदाखलत बर्दाश्त नहीं करेगा। मैं यह परी जिम्मेदारी के साथ ग्रीर एवाम के सामने कह देना चाहता हं ग्रीर बाजे कर देना चाहता हं कि बैठी हुई भिड़ों के छत्ते को मत छेडिये। यह बहुत खतरनाक खेल खेला जाने वाला है । लॉ मिनिस्टर साहब यह कहकर बहला नहीं सकते ---

"It is an enabling act. It is not binding on the Muslims. If they want, they should get it registered. If they do not want, 'nobody is going to force them." This is not sufficient. I am not going to be convinced by his argument. Why do you feel uncomfortable if you introduce an amendment that is not applicable to Muslims? Wby should you not do it?

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बद ग्रापके सामने एवीडेंस देने वाले 99 फीसदी ग्रादमी कह दें कि —

It is against the Muslim Law. You •hould accept that it is against the Musli<sub>m</sub> Law. I will not stop here.

में बताऊंगा धर्मा मेरे एक दोस्त ने साफ तौर से कहा है कि अगर किसी के धर्म पर या किसी के मजहब में मुदाखलत होती है तो वो बिल पास नहीं होना चाहिए। मैं बताऊंगा कि किस तरह से यह कुरान के खिलाफ है। यह देखिए यह कुरान है, तुजंमा इसका क्या है—अब्दुल्ला यूसुफ भली ने जो हिन्दुस्तान के बहुत बड़े माने हुए नामी ग्रामी श्रालिम थे मैं इनका ट्रांस-नेशन लाया हूं। यह पार्ट 33 है श्रीर इसके पैराग्राफ 4 श्रीर 5 में खासतौर पर एडोप्शन के मुतालिक कुरान ने क्या कहा है श्रीर फिर मैं कामेंटरी से बताऊंगा कि इसके क्या इम्प्लीकेशंस हैं। कुरान की श्रायत यह है —

वसा जश्रला श्रद श्रहेया श्रक्तम उन्नाश्रोक्तम

"Non has be mad<sub>e</sub> your adopted sons your sons". He means Goi

उसके बाद हुक्म है — ग्रा वा ग्रो हुम

Call them by the names of their fathers.

इस कानून के तहत वो अपने बाप के नाम से एडोपणन के बाद पुकारे नहीं जा सकेंगे— जनाव, इस आयत के नाजिल होने का सबब यह था। मैं अजं करूं कि हमारे पैगम्बर मोहम्मद सिला-उल्ला एलेम्मा वसलम ने एक लड़के को जो हजरत खुरेजा जो इनकी बीबी थी इनका गुलाम था जैयद इसको धपने मुतवनी के तौर पर अख्तियार कर लिया और इससे वह लड़कों की तरह मुहब्बत करते थे। जब रसूल सली अल्लाह

ग्रलेमा वसलम प्रोफिट हुए तो लोगों ने इनको जैयद बिन महम्मद कहना शरू कर दिया और उनके बाप के नाम को बिलकुल नजरन्दाज कर दिया । यह बात ग्रल्लाह ताला को मुनासिब नहीं मालूम हुई ग्रौर महसुस यह हुआ कि शायद उसे आइन्दा फितने पैदा हों चुनाचें यह आयत नाजिल हुई। और मना किया गया जब यह ग्रायत नाजिल हुई तो यह बात हदीशों में आई है कि लोगों ने जैयद विन मोहम्मद कहना मतरूख कर दिया और जैयद को इनके वालिद के नाम से कहना शरू कर दिया और इसके बाद एक वाका यह हुआ कि हजरत जैयद से जिन खातून की शादी हुई थी जो हजरत रसल सला ग्रल्लाह उल्लेमा वसलम के खानदान की खातन थी जैयद न इनको तलाक दे दी तो यह साबित करने के लिए कि तब नियत का इस्लाम में कोई म काम नहीं है और मतबनी असली बेटे और सुबली बेटे की तरह नहीं होता है तो यह साबित करने के लिए कि म्तवनियत की इस्लाम में कोई ग्रहमियत नहीं है इस वास्ते कहा गया है---

लॉ तवनियत सी० फित्व इस्लाम

इस्लाम में कोई मृतवनी नहीं है। इसका इस्लाम में कोई जिक नहीं है। मैंने जो आयत आपके सामने पढ़ी इसकी कामेंटरी के तौर पर मैं चंद जुमले आपको सुनाना चाहता हूं कि इस हुक्म की तामील में सब से पहले इस्लाहनाफिस की गई वो यह थी कि नबी सला अल्लाह उल्लेमा वसलम के मृंह बोले बेटे हजरत जैयद को जैयद बिन मृहम्मद कहने के बजाय इनके हकीकी बाप की निसबत से जारबिन जावद कहना शुरू कर दिया गया। जनाव लाँ मिनिस्टर साहब आप जरूर जानते हैं कि पसंनल लाँ यानी मृस्लिम लाँ के सोर्सेज हैं कुरान और हदीयश और उसके बाद अजमाए और उसके बाद कयास यह सोर्सेज है मृस्लिम

[श्री मुहम्मद युनुस सलीम]

Adoption o/

पसंनल लां के। कुरान के बराबर ऐतीसर श्रल्लाह वो एतीसर अल रसुल के हुक्म के बाद जब ग्रल्लाह जो बात कहे, रसुल जो बात कहे वो हमारे वास्ते कानून का दर्जा रखती है हदीशों में श्रायत है कि मुस्लिम ने हजरत ग्रब्द्ल्ला विन ग्रसर की रवायत नकल की है अयस बिन हावश को पहले लोग अयस बिन महम्मद कहते थे। यह ग्रायत नाजल होने के बाद इन्हें ग्रयस बिन हावण कहने लगे। मजीद इस आयत के नजल के बाद यह बात एवाम करार दे दी गई। हराम करार दी गई कि कोई शख्स ग्रपने हकीकी बाप के सिवाय किसी ग्रौर की तरफ अपने निस्व को मनस्ख करने--ब्खारी मुस्लिम और अबदाअद ने हजरत साव बिन ग्रबीवकास की रिवायत नकल की है और हजरत ने फर्माया---

''मिन ग्रद थाइला गैर थे अबीही व हवा यालमा है इस्ना ह गैरा अबी ही फिल जन्नन अलही

जिसने अपने को अपने वाप के सिवाय और किसी का बेटा कहा हालांकि वो जानता है कि वो गस्स इसका वाप नहीं है इस पर जन्नत हराम है। इस मजबन को इसरी रिवायत भी ग्राज इससे भिलती है जिसमें इस फसल को सक्त गुनाह करार दिया गया

जनाबे वाला मैं किस तरह ला मिनिस्टर साहब को बताऊं कि हराम के क्या मायने हैं जिस शख्स का बाप हकीकी बाप न हो-आप दूसरे के बाप से अपने को मनसूब कराए यह हराम है और इसके लिए कहा गया है कि ऐसे भारत के ऊपर जिनत हराम कर दी गई है और आप यह कहते हैं कि पर्सनल ला में मदाख्लत नहीं है । मैं एक भौर दूसरे कामेंटेटर

की बात आपके सामने रखकर आगे बहुंगा यह जो मैंने कामेंटरी सुनाई है यह अबू आला मौलवी जो बहुत बड़े माने हुए इस्लाम के आलिम हैइनकी है। यह मौलाना मुफ्ती मुहम्मद गोख की है जो देवबंद के बहुत बड़े ब्रालिम थे और इसमें इन्होंने बायत के सिलसिले में जो कुछ फरमाया वो यह है--

"दूसरे यह कि मक्का के रहने वालों में एक रस्म यह थी कि एक आदमी किसी द्सरे के बेटे को श्रपना मुकबनी यानि मृह्वबोला बेटा बना लेता था और जब इस तरह बेटा बनाता था तो यह लड़का इसका बेटा मशहर हो जाता और इसका बेटा कहकर पुकारा जाता और इसके नजदीक यह मुंहवोला बेटा तमाम एहतकाम में श्रसली बेटे की तरह माना जाता था मसलन मीरात में भी इसकी श्रीलाद के साथ गरीक होता था और नसबी रिश्ले से जिन औरतों के साथ स्थाम होता है यह मुंह बोले बेटे के रिश्ते को भी वैसा ही करार देता है जैसा अपने हकीकी बेटे की बीवी से उसका ताल्लुक तलाक देने के बाद निकाह हराम रहता है जो मृंहबोले बेटे की बीवी भी वातलाक इस शब्स के लिए हर म समझती थी जमाना जाहलियत की यह तींन बातें ध्यानात ग्राँर रसम से इनसे पहले की बात अवश्य मजहव और अकायद के अमल के म्ताबिक नहीं थे। क़्रान के जरिए से इनको खत्म कर दिया गया।"

इस वात को मैं जाहिर करना चाहता हुं इस हाऊस के सामने कि यह जो बात लॉ मिनिस्टर साहब ने फरमाई थी कि तबनीयत का कुरान के अहकाम से किसी तरह का कंटरा-डिक्तन या तसादम नहीं है वो बात बहुत मिसलिडिंग थी और अगर मेरे दोस्त जो इस वक्त के ला मिनिस्टर हैं जो इस वक्त तशरीफ फर्मा हैं और इनके जहन में यह बात आई हो कि इस बिल के जो असरात है उनका कुरान से और हदीयत से तसादम नहीं हो रहा है तो मुझे उम्मीद है कि उन बातों को सुनने

के बाद वो इसको प्रपने ख्याल से निकाल देंगे।

इसके बाद ग्राखिरी बात जो कहना चाहता हं कि इस बिल के पेश जुबाइंट सलेक्ट कमेटी की रिपोर्ट के तरतीब किए जाते वक्त जितने मुस्लिम स्कालर थे उन्होंने जो डिसेंडिंग रियोर्ट दी है इनके चन्द इकताबासात ग्रापके सामने अर्ज करूंगा।

"Thousands and thousands of presentations have been made way of letters, telegrams, resolutions and memoranda to effect that the Muslims in India should be ex-· empted from the purview Of this Bill. Mote than 1000 Muslim witnesses appeared before the Committee to give their evidence in their individual and collective capacities. Ulemas (Muslim .Scholars) of undisputed repute belonging to such Scholastic Orders as Darul Uloom of Deobandh, Nadwathul Ulema of Lucknow, Imarath Shariah of Bihar Orissa, Jamiathul Ulema of India appeared before the Joint Se-Committee. Muslim lect advocates turned up in a great number. Muslim Ladies came forth to express their views. The Muslim Personal Law Board, though of late origin, also tendered its evidence.

The Muslim evidence is altogether non-political in its character and deals with the issues from the religious point of view only.

The summary of evidence circulated to us by the Law Department says that 99 per cent of the Muslim evidence is against the Bill."

Mr. Vice Chairman, this is very significant. At page 10, in the last para, it has been stated:

"No one denies the fact that the Bill is voluntary and enabling in its character. But the question mains whether its mischief extends

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to those who are not a party to the adoption. Once an adoption is made, the law takes its own course.'

असल में जो अहम चीज है वो यह है कि यह बहस की 'इट इज एन एनेबलिंग एक्ट' यह कहा है। अगर कोई शक्स मृतवनी करना चाहता है ग्रीर मृतवनी करने के बाद वो इस कानुन की ग्रोर से रजिस्टर न कराए तो इस पर कोई पाबन्दी नहीं है। इसका जवाब सीधे तौर पर यह दिया गया है कि किसी शक्स की यह म्राख्तियार नहीं दिया जाता कि वो किसी के राइट ग्राफ इन्हेरिटेंस को जो एडोपणन में शरीक नहीं है 'ही इज नाट ए पार्टी ट् एडोपशन' इसके हक को मनसूब किया जाए। अगर कोई लावल्द है तो उसके भाई की ग्रीलाद या खुद भाई इसकी जायदाद का हिस्सा पाने का मुसतहक है। लेकिन यह मुतवनी का प्रोबिजन करके इनको इस हिस्से से महरूम कर दिया जाएगा । अगर फर्ज की जिएकि किसी एक भाई से इसकी लड़ाई हो ग्रीर ग्राजकल ग्रक्सर भाईयों में लड़ाई रहती है इसमें कोई ताज्ज ब की बात नहीं है तो इसको महरूम करने के लिए कि जायदाद इस भाई को न मिलने पाए जैसा कि करान ने मुकरंर किया है को किसी को गोद ले लेगा। कूरान के ला का मकसद ३या है। यह मैं एवाम के सामने ग्रीर लोगों की वाकफियत के वास्ते कहना चाहता हं। जिस चीज को कूरान में बयान किया गया है कि इसको करो या उसको न करो इसको रसूल और प्रोफिट भी तबदील नहीं कर सकते । इसको उलमा तबदील नहीं कर सकते । इसको कोई लेजिस्लेचर तब-दील नहीं कर सकता। इसको दनियां की कोई अथोरिटी तबदील नहीं कर सकती । कुरान की इतनी अहमियत है मुसलमानों की नजर में।

"The shares of other kith and kin entitled to succession get affected and a new framework of prohibited degrees of marriage emerges round the personality of the adopted child. It is in

# [श्री मूहम्मद युनुस सलीम]

this context that all the witviesses claim that adoption is a Hindu religious conception in spirit and is being foisted upon the Muslims."

मैंने जनाब यह बिल पढ़ा है इसके पहले हिन्दु एडोपशन के बारे में जो था उसको भी पढ़ा है मैंने कुछ दिनों वकालत भी की करीब 25 या 30 साल और धर्मशास्त्र के ऊपर बीसीयों मुकद्मों में ग्राग् करने का मौका भी मुझे मिला मैं पूरी जिम्मेदारी के साथ कह सकता हूं कि मेरे लायक दोस्त शान्ति भूषण जो खुद भी एक एमीनेंट जूरिस्ट ग्रौर कानूनदां हैं वो इस से इन्कार नहीं करेंगे कि—

Practically, all the fundamental principles of Hindu Law have  $bee_n$  adopted in this Bill.

सिवाय इसके कि जो एडोपरन सेरेमनी होती है इसको छोडकर बाकी के जो कांसीक्यंसेज हैं वो सब इसमें है। कोई शक्स जो गोद ले लेता है किसी को धर्मशास्त्र के मुताबिक इसके जितने कांसीक्यं सेज है वो सब इसमें हैं। वो नेच्रल बोर्न माना जाता है। वो हवन की रस्म खत्म होते ही वह ग्रसली बेटे के मानिद हो जाता है ग्रीर पिछले तमाम खानदान से उसका ताल्लुक खत्म हो जाता है भीर उसका राइट ग्राफ इंहेरिटेंस पैदा हो जाता है तो यह हिन्द लॉ का कंसेंट है जिसको इसमें पास किया जा रहा है। हिन्दू लॉ का कंसेंट बहुत अच्छा है जो हमारे हिन्दू भाई हैं वो इस पर ग्रमल पेश है। कस्टम्स के तौर पर भी और कानुन के तौर पर भी और हिन्दू लॉ में कस्टम्स को रिकोगनाइज किया गया है लेकिन मुस्लिम लों में कस्टम्स को कोई हकीकत नहीं है। Muslim law does not recognise Customs, Customs are nothing in Muslim law. इसलिए जो शरीयत के ग्रहकाम हैं इनकी खिलाफ वर्जी के लिए ग्राप हिन्दू ला के प्रिन्सी-पल को मुसलमानों के ऊपर थोपने की कोशिश न करें। आप एक वायदे से आए हैं आपने यह

वायदा कर के वोट लिए हैं कि माइनोरिटीज को और मुसलमानों को भ्राप इस मुल्क में मजहवी भ्राजादी देंगे। श्राप इनको डेमोक्रेसी देंगे। डेमोक्रेसी के मायने क्या हैं। डेमोक्रेसी के मायने यह हैं कि—

Majority opinio'a should be respected.

मसलमानों की 99 फीसदी राय ब्रापके सामने भ्रागई है कि वो इस कानून को नहीं चाहते हैं। ग्राप क्यों हमारे साथ जयादती ग्रीर जबरदस्ती करते हैं। ग्रगर यह कानून मुसलमानों पर नासिब नहीं होगा तो किसको नकसान पहुंचेगा इस मुल्क की आजादी के किस हिस्से को नुकसान पहुंचेगा। जनाव, मैं यह मालम करना चाहता हं कि लॉ मिनिस्टर साहब इस कानून के इम्प्लीमेंट करने में कहां तक मुश्कि-लात है। इसलिए मैं गुजारिश करूंगा लॉ मिनिस्टर साहब से कि हमने जो तरमीम पेश की है उसको वह न्याय, दयानतदारी, फराख दिली ग्रौर खुगदिली के साथ कब्ल कर लें तो हम पूरे बिल की ताहित करेंगे वरना पूरे मल्क पर इस ता असर पड़ेगा पूरे मुल्क में इसके खिलाफ एजीटेशन होगा और आपके लिए के ई यह मुना-सिब बात नहीं होगी। मैं यह नहीं चाहता हूं कि हमारे मुल्क के दस्तूर, सेकुलर करेक्टर के ऊपर किसी किस्म का धब्बा ग्राए। हम इस बात पर फद्य करते हैं कि हमारा कांस्टीट्यशन सेकलर है हमारे मुल्क में सेकूलरिजम की जड़ें मजबूत हैं, हम इस बात पर फक्य करते हैं कि हमारे कानून के पेशे नजर मजहब के मानने वालों के इन्ट्रेस्ट को शेल्फ नहीं किया जाता। इनके फंडामेंटल राइट को खत्म नहीं किया

इसलिए मेरा दरस्वास्त है कि इस बिल से मुसलमानों को मुस्तना कर दिया जाए तो मैं इस बिल की ताईद करता हूं बरना मैं इस बिल की पूरी ताकत से मुखालफत करता हं।

SHRI LAKSHMANA MAHAPATRO (Orissa): Mr. . Vice-Chairman, Sir, while moving the Bill for consi-

deration, the Law Minister asked us to rise above many narrow interests and take the care of children to be a matter of primary importance and to easily agree to the passing of the Biil. He also told us that this Bill was introduced in 1972. Mr. Gokhale, the then Law Minister, while introducing the Bill had appended a Statement of Objects and Reasons. I shall just be taking, through you, the Objects and Reasons wherefrom you will be able to get the reasons for the anxiety of the Government to bring in such a Bill. Even today when the Law Minister was speaking while moving the Bill for consideration, he said, as has also been mentioned in the Statement of Objects and Reasons, that there have been over a period of a decade demands from social organisations which necessitated the framing of such a Bill. That apart, he has also said that the country needed a general law of adoption. That is the other reason why such a Bill was framed. He has also told us that the Bill went before the Joint Select Committee and the Joint Select Committee, which according to him deserved all the thanks for the pains taken by them in formulating such a good report, took four years to give us the report. Thereafter two years passed and now we are asked to consider the Bill. I do not know what the real state of affairs is at the moment, whether those particular social organisations which had been so much pressing for the framing of such a Bill do have that anxiety for the passing of the Bill even now or not. As some hon. Members pointed out earlier, we do not know which are the particular social organisations which are so much interested in it. But one thing I gather from the note of dissent of one of the Members of the Joint Select Committee is that only two communities—a few Christian organisations and one Parsi organisation-were very much interested in such a law being brought. While considering this law we have not only to see the notes of dissent appended to the Report of the Joint

Select Committee but also the violent resentment expressed in this House against the passing of this Bill. We shall have to be very cool in considering this Bill and in the background of what has been happening in the country. I think a very sane approach to the Bill has to be made.

Adoption, as you know, Sir, is not only prevalent in many other countries other than India but in India also, as far as the Hindu community is concerend, it was a particular function and it was a particular institution to which much of religious sentiment was attached. It was said that a person, to save himself from the 'put' had to take a putra, to save himself from the hell he had to take a son. But this idea of the institution of adoption blasted immediately was after framed the Hindu (Adoption and we 1956 Maintenance) Act of because there we said that it was no longer a putra alone, or a sion alone, or a male alone who would be adopted but a female child could also be adopted. Therefore, there was no anxiety for saving oneself from 'put' or getting salvation any further by 1956 at least when we agreed to make such a law and having it very much effective till this day, we also agreed to the position that no longer a Hindu need have only a son, he could as well take a daughter. So what reigned supreme at the time the 1956 Hindu (Adoption and Maintenance) Act was passed was the care of the children, if anybody was interested in giving his affection to a child-whether male or femalehe could very well do it and, therefore, could take a child in adoption. That possibly was the idea behind such a change in the attitude towards the institution of adoption.

Having blasted that particular idea, or the religious sentiment that was attached to the institution of adoption in 1E56, I do not think there is much worry now when an adoption is made of any person of any community by any person of any community. But

[Shri Lakshmana Mahapatro] all the same we have to respect sentiments. because sentiments are not only connected with the religious ties tant with something else also-that is, with material bias also. It is not only moral but it is material also. That is exactly how the different friends had either appended minutes of dissent or have spoken on the lines of the points made out in those minutes of dissent. So, Sir, I submit before you that how far it is proper now to continue with this Bill should be a question for consideration. As I said the beginning, some institution in wanted it. Whether they still want it or not is not known. They wanted it for the reason—I quote from the Statement of Objects and Reasons:

"In recent years there has been a growing demand for a general law of adoption in India, particularly from several social welfare organisations and social workers who see in the institution of adoption an opportunity to provide proper homes and families for abandoned, destitute and neglected children."

So this was the lofty objective for which this particular Bill was framed and given to a Joint Select Committee. They pondered over it for four years and now it is placed before us for consideration and passing. So the most important factor for which this Bill was introduced was "to provide proper homes and families for abandoned, destitute and neglected children". The Law Minister while introducing this Bill for consideration today also said that a child in an orphanage does not get the climate or the affection that he would get in a family. Therefore, for him to become a member of a family is very much better than his being an orphan. Therefore, he also sticks to this idea of providing affection, home and family to the three classes of children. These three classes are "abandoned, destitute and neglected". So it should apply to children who are either being abandoned or are destitute or are

being neglected. I think the Law Minister and the Government would have seen these reasons in the coun-

Sir, the law-framers when they framed the Constitution of India did see that the children need care. But I am sorry to say that till today child care is yet an unknown subject for the Government of India though in the directive principles of the Constitution so many things have been said. I take you to the different provisions in the Constitution about child care. Article 39 says: —

- "(e) that the health and strength of workers, men and women, and the tender age of children are not abused and-fhat citizens are not forced by economic necessity to enter avocations unsuited to their age or strength;
- (f) that childhood and youth are protected against exploitation against moral and material abandonment."

### Then article 41 says:—

"The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want."

### Then article 42 says:—

"The State shall make provision for securing just and humane conditions of work and for maternity relief."

### Then article 45 says:—

"The State shall endeavour provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years."

These are the different provisions in our Constitution and I may say, without any fear of contradiction, that it is because of our not being able to touch even the fringe of these Directive Principles of State Policy that we have made the children of this country either destitutes or neglected ones. It is only the parents who are either legitimate or illegitimate. For a long time the notion has been running that it is only the children who are either legitimate or illegitimate but, according to me, no child is illegitimate. It could be that the parents are illegitimate, and every child, according to me; is born legitimately. Therefore, I say, it is the illegitimate parents who abandon their children.

Only the other day when I was travelling in a train, I found a couple strolling along the railway platform and when the train was about to leave the station it was found that they had left their child in a latrine there it was about four days old. The child was picked up later and handed over to the police. I do not know whethe<sup>1</sup>.' the child has gone destitute or sent to an orphanage or whether there would be any good person to take it in adoption.

Sir, somehow I do not see any rationale behind this Bill. In accordance with the Statement of Objects and Reasons, destitute or abandoned children who have been neglected could be adopted. But, Sir, who is going to adop-t such children? Can they give a good appearance for a person to rush and adopt it? Unless an abandoned child is that tender and unless a couple feels that either of it has crossed the fertility period, it wiH not go in for adoption and nowhere has there been anxiety expressed by any person to go in for adoption of abandoned or destitute children. It may be rather the anxiety of the orphanage to pass on or brush off its responsibility of maintenance of a child. Therefore, I am very skeptical about such children being taken in adoption however much you may de-

sire them to be adopted and taken care of by other people and, therefore, there may not be many eases of adoption of such nature, tio, the only thing that is very much possible if some institutions are registered or licensed under the proposed law which will be capable of arranging for adoptions is that they would be doing it either for mercenary or immoral purposes. In fact, we have seen many cases of such institutions engaging in such activities. The other thing that may happen is—I have a lurking fear in my mind and I am giving expression to it—that once you permit such institutions to be registered or licensed in the coming set-up, living in the situation where we are when one does not hesitate to adulterate food to the extent of killing his consuming brother there will definitely be innumerable cases of child-lifting, starting from the day of birth in the hospital. That is very much possible. I do not know what measures the Government will be able to take. Of course, the law as it is framed does not prevent any such thing. It is only after a child is talken in adoption, if there is cruel ill-treatment—it is, of course, defined in a particular way but the definition does not fit in with the words "cruel ill-treatment". I do not know how it will be interpreted by the courts when it goes before them, but one thing is certain. If there really is such a care of a child taken in adoption being cruelly ill-treated, then it can be taken up by the District Court and interim orders could be made. then again, the law as it is framed does not say that the adoption will be declared invalid, nor does it say that the relationship between the child and the adoptive parents cease to have its effect. Sir, as you know, according to our Hindu law, the child has to be maintained. And that is exactly why we had a law, to which I referred earlier, i.e. regarding the adoption and maintenance of children, of the year 1956. Now, by

Children Bill, 1978

this particular Bill, we will be repealing those portions of that particular

[Shri Lakshmana Mahapatro]

Adoption of

law which relate to the maintenance. Suppose, we have a general law ol adoption lor all persons living in this country-may be enabling, may be voluntary, may be anything-could you also not have such a general law Ior the maintenance ol children? It is easy Ior the Hindus who will be bound to maintain those children alter having taken them lor adoption. Therefore, the point I want to make is that, il you have provided lor the adoption ol children, you should also provide for their proper maintenance and also provide against their ill-treatment. The most important matter which deserve consideration at the moment is not adoption because our social life is not related to adoption; it is related to many more things. We have in our Constitution, under article 44, provided to give to the citizens of India a uniform civil code. We have been failing in that. We have now and then been tinkering with this or that. We have now and then been having a law on marriage. We have now and then been having a law on adoption. But what is happening to the question ol giving to the people oi the country a unilorm civil code? Why was it not done within two or three months or six years after 1972, though Mr. Gokhale had said that this was the first phase towards it. Why could he not frame it? Why could not the succeeding Government do it? What is'the difficulty that comes in their way of framing such a law, about which we had mentioned as early as 1950 when we framed our Constitution.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You have to finish now.

SHRI LAKSHMANA MAHAPAT-RO: Therefore, the main causes of abandonment, the main causes of neglect, the main causes ol destitution being not solved, adoption by itself will not give the required climate that our learned Law Minister is very much anxious about. I want that

these things should first be attended to and they should have a primacy over adoption.

SHRI KHURSHED ALAM KHAN (Delhi): Mr. Vice-Chairman, Sir, I regret that on principle I cannot support the Bill in its present lorm. Really speaking, I would submit that our view-point should not be misunderstood; and it needs more consideration than it received during the deliberations of the Joint Select Committee. The plea that I am making to the hon. Minister and the friends opposite is that it is in the interest of the country, secularism and democracy, and that it has nothing to do with communalism. I must say that it is the usual thing on the other side to bring in Mrs. Indira Gandhi's name whatever may be the Bill, whatever may be the subject, whatever may be the topic for discussion. Well, if they get any satisfaction out of jt, they should continue to do it. But, in my opinion, they must hold their breath. The Bill originated as a result of a specific problem in respect of the abandoned children; and, therefore, the Bill should have been confined to specific problem only. But, what has been done is that they have enlarged the scope of the Bill in order to bring all the communities under this Bill, which, if enacted into a legislation, is causing us a lot of worry. I can also assure the hon. Minister in this House -and when I say it, 1 say it with some authority-that Mrs. Indira Gandhi had given us an assurance that surely this Bill will not affect the fundamental rights or the Muslim personal law in any way. We had taken this assurance on its face value. But, unfortunately, now somebody else is piloting the Bill and he is not going to honour this assurance. Instead of providing for specific contingencies, the scope of the Bill has been enlarged, as I said, to cover all the communities. Well, this is going to open the floodgate for the future and this is the first step, as they say, towards a common civil code. Well, I would not like to say anything about the

late Law Minister as there is a phrase in French which means speak nothing but good of the day. You cannot say what he had in minc\, and so, these people who are interpreting this saying, I do not think, are doing full justice to the late Law Minister. Therefore, what the present Hon. Minister is expected to do is that he should respect the sentiments, he should respect the emotions and he should respect the pleading of those people who feel that this Bill is going to offend their personal law and is going to offend the usage and custom of their religious practice. Therefore, its scope shjould not be enlarged to bring in all the communities under this Bill.

Adoption of

It appears that in the Joint Select Commi tee, the view points of those who disagreed, were not given due While Scheduled consideration. the Tribes were actually exempted, no exemption was given to the Muslim minority community. Here I would like to point to the Hon. Minister that the official amendment that he proposes to introduce is also a sort of camouflaging the whole thing because they are cleverly going to delete clause 1(4), lines 8 to 12, regarding the Scheduled Tribes. They are saying that nothing contained in this Act shall affect the operation of the Hindu Adoptions and Maintenance Act or the operation, custom or usage relating to adoption. Now, if the custom and usage regarding aloption is found only among the Scheduled Tribes and not among the Muslims because among the Muslims adoption is not allowed by the Quranic law or the Muslim Personal Law, even this amendment is not going t(o meet the requirement is not going to meet our view point and is not going to satisfy the Muslim community, and, therefore, unless their view pjodnt is not met, I assure the Hon. Minister that this Bill is not going to go through.

> Now, I would like to point out here that almost 99 per cent of the minoty community witnesses who ap-"d before the Joint Select Com--'leaded that the scope of the

Bill should not be enlarged to bring in the Muslim community under the purview of this Bill, but it appears that they were not given sympathetic consideration, and nothing was done to exempt the Muslim community as desired by them.

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The Muslim Personal Law, I must say, Mr. Hon. Minister, codifies a perfect way of lite; it is based upon the Holy Quran, Sunnah and Ijma, and this being so, I do not think that we need any such act for our purposes. In fact, this kind of act i\* offend our oersonal law, going to and we cannot allow that our personal law should be interfered with in any way. This being so, the provisions of the Bill will offend the Quranic injunction. The institution of adoption is unknown to the Quranic Laws, and, therefore, this must be kept in view. Unless this is kept in view and necessary exemption is made, I am afraid, it is not goirg to satisfy this community in any circumstances. Sir. here, in support of my argument, 1 should like to quote Shri Mohammed Shafetullah, sn authority on law. I quote;

"The Muslim law or the Shariath defined in its origin is unanimously accepted by the Muslim community throughout the globe to be the most sacred, the most universal, the most rational, the most equitable, the most natural, the most scientific, the most comprehensive, the most perfect and the simplest in its nature."

Sir, further I should like to quote from the same author.

"It is a'.i-comprehensive in nature and leaves out no single aspect of human life."

Vhis being so, I do not think we need any Act of this type for the benefit of the minority communities, for the  $\begin{array}{lll} Muslims & particularly. & Thei_r & own \\ laws, & their & own & Koranic & injunctions \end{array}$ are fhere to guide them and to provide a perfect way of life which is

[Shri Khurshed Alam Khan] most simple, most scientific, most rational.

Sir, as other hon. Members have also stated, it may not be out oi place to mention hero thai repeated assurances have been given that no changes in the Muslim Personal Law would be made unless the Muslims want it themselves. In this case, it has been proved that they do not want any change or that they do not want the scope of this Bill to be enlarged in such a way as to include the minority community. c'r, it is stated that something happened in other countries. Well, are you going to be gu.'ded by what is happening in other countries? Are you going to look to those countries as to what is happening there? Then I am afraid it is not a correct polity and it is not going to be accepted by us as we look to our own country, we are born in this country, we live in this country and y/e want to be  $_0i$  this country and we have to be of this country. Let it be clearly und^stuid that adoption is prohibited by the Holy Koran and is contrary tfo Islamic Law and practice. This being sj £ do n°t understand why the Government is insisting on including the minority community within the scope of  $thi_s$  Bill. I thinkit is high time that the hon. Minister realised the mistake that they are doing and realised the serious damage that they are going to do to the Mus-lim community if they are going to enlarge the scope of this Bill to include all the communities.

Adoption will involve basic changes in the Personal Law of the Muslims, especially in the well-defined law of inheritance. We do not want any change in the law of inheritance. It is a well-defined law which provides a very generous and equitable share for the various relastions and dependents of a person and, therefore, any interference in this regard will result inconfusion and will result in a sort of direct interference in the religious affair, and the Personal Law of the Muslim community.

Sir, this will be contrary to the constitutional safeguards provided for the purpose. Therefore, I would appeal to the hon. Minister: if you have no consideration for anything else at least you must have consideration for the provisions enshrined in our Constitution and you should see that we got the protection of those provisions which were meant for providing protection to the minority communities, their special interests, to their special requirements.

Sir, as I said earlier, Islam is a complete code life. It embraces within its fold the entire problems of life and provides suitable solutions in all matters, widely ranging from social to domestic affairs. And if anybody has got any doubt about it, surely I can provide the necessary literature to him. Let them go through that literature and they will be convinced that what is said here is really most appropriate and is a gospel truth which cannot be denied by anybody, which cannot be objected to by anybody.

Now, India, as I said, is a vast country of different religions and communities, and unless we learn to respect each other's faiths and beliefs and sentiments, we shall fail to achieve the objective ,o>f a united nation.

We are very keen that we should be part of this country in all respects, but our separate indentity must remain intact. We do not want any infringement of that identity; we do not want to lose our identity. We all want to be part of the national life, part of the national stream, but at the same time please rest assured that if we have any suspicion, that is well founded; if we have any doubt, that is well founded, for the simple reason that somebody comes and tells us that there will be no separate culture, there will Be no separate language, there should be no separate name, that all Indians must have one culture, all Indians must have one name and all indians must have one of everything. How can we think of that? Compo site culture is not of one commuonly; it is the composite cul-

variou<sub>s</sub> communities and we ali respect it and we all honour it and therefore, we would like to retain such things, because these things are essential for us, these things are important for us, these things are basic for

Here I would like to mention that whatever may be said or whatever may be done, one thing must be kept in view—i am particularly addressing this to the honourable Minister on the other side—that we are in a minority, we are a minority community; we are a minority community; we admit that we are a minority community. But please note we are minority community but we are not such an insignificant minority community that you can ignore us completely. And take it from me that unless you take our consent, unless you take our agreement, in all such matters, in all such decisions, in all such policy matters which are of national importance, these Acts and decisions will not be everlasting. And we do not want anything, done any decision, any policy decision, taken, which is not everlasting in our country because we want to be very much part of the country, we want to make our full contribution to the country and we want to be involved in the country. Unless you involve us, unless you can create a full sense of involvement in us, there will be no everlasting decisions and everlasting policy matters. Therefore, let us not do anything or act in any manner which will create suspicion or doubt in the minds o'f the people, liarticTilarly -of the minority communities, particularly in respect of their personal law or religious matters. This is a matter which needs special consideration and I hope the honourable Minister will give special consideration to these matters because these matters are of very grave and serious consequences if not considered in the right perspective, in the right manner, at the right time, in the right way. Please do not get away with the idea that the Muslim society is unhelpful in respect of abandoned or destitute chindren. This

is far from true. If you look at the law, the Muslim religious laws, you will find that we have ways and means of helping such destitute children, such abandoned children, by way of zokat, by way of khairat for which there is no provision in other religions, as far as I know. Muslims are required to make provision for this provision is especially for helping destitute people, destitute childern and for all such matters in which we nave to provide assistance and succour to the people who are needy. The Constitution of India, as far as I knowthe honourable Minister knows 'letter than I do—adequately protects the interests of the minority communities, it provides constitutional safeguards and fundametal rights for the minority communities. Thus, any move to enlarge the scope to cover the minorities will surely and definitely offend Articles 25, 26 and 29 of the Constitution.

Besides, a number of safeguards have been given to us at the national level. I am sure you are not going to discard or give up those safeguards which have already been given to us. With these words, I would once again appeal to the good sense of the hon. Minister and his party to consider our request and plea to incorporate such amendments in the Bill which will give us satisfaction and which will exempt the minority community from being brought under the scope of this Bill. Unless this is done, I assure you that this will not be correct on your part as this is going to create suspicion in the minds of the Muslim community that this is the beginning of the end of their personal law. Several hon. Members from this side and that jide have said that they are not going \*o tolerate this under any circumstances because for us the personal law is a very important matter. Assurances have been given time and again lhat no interference will be allowed in the personal law of the Muslim community. With these few words. I would once again inform the hon. Minister

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that the amendment that he proposes to put forward is not going to meet the requirement. When there is still iime left, please consider our pleas sympathetically and then come forward with adequate and proper amendments which will meet our requirements and which will exempt the Muslim community from the operation of this Bill. Otherwise it will not be possible for us to support this Bill and without our support it will be difficult for you to push through this Bill.

SHRI SYED NIZAM-UD-DIN: Mr Vice-Chairman, all the hon. Members who have spoken on this Bill are opposed to it both in letter and spirit, except Shri Shahi who also did not speak on the merits of the Bill. He was going into the politics of this measure when he referred to the origin of the Bill, the supporters of the Bill and the members of the Committee. That was not relevant for the purposes of consideration of this measure.

As for the Law Minister, he emphasized one point, namely, the welfare of the children of this country. 1 really wonder whether the Law Minister is very serious about the welfare of the children in this country. The Law Minister knows, we all now and vou also know that in this country there are millions and millions of children who are not only ill-fed, but also under fed; not only under-fed but also under nourished; they are not only under-nourished, but are naked. They have no shelter and they have no food. I do not know, how passing of this Bill is going to help millions and millions of these children in our country. In this country, more than 70 per cent of our people live below the poverty line. The Law Minister is not worried about this bulk of people who do not have two square meals to eat, who do not have sufficient clothes to hide their body and who do not have any shelter or roof over their heads. The Law Minister is not worried about them. The Law Minister is not worried about those children who have no shelter to

live in or the millions of the children who have no educational facilities in this country. But he is going to pass this law thinking that this is a panacea for all the ills of this country and he thinks that there after every child will get what he wants. This is not the right consiedration. You know better that so far as adoption is concerned, there can be three or four considera-

First, in this country, it is a reliconsideration. Otherwise, the consideration can be economic, it can be inheritance, it can be financial or it can be social. But, as far as the origin of adoption as such in this country is concerned, it is mostly religious because, in this country, an Issueless person must have some male child just to perform the religious practices when he is not in this world so that he gets nirvana, s;o that he goes to swarga, because of the religious rites which are to be performed by his male child. If he has no male child, he has then to adopt somebody who will perform these religious practices. Therefore, to say that this is a progressive step is only to confuse the issue. There been could have hundreds hundredss of pieces of progressive legislation if we were really serious about the welfare of the children in this country. It is not that way. It is basic in the religion of this country. Therefore, to say that it is a progressive step is only to confuse the public mind. So, I am not in agreement with the Law Minister and I humbly disagree with the Law Minister here and I would say, that this is not for that purpose.

The second consideration can be this; If a person has no male issuemostly in agricultural classes happens— he can adopt a child who can perform certain functions and who can help him. Here again that is not the consideration. Then, the third consideration can be this: I have no son and I do not want my property to be inherited by those people who are the legal heirs and I want to deprive them

of their inheritance and so, I adopt somebody from another family so that those who are the legal and proper heirs are not able to get the property and I want that the property should get concentrated in certain hand and should not get distributed. That can be one consideration. Therefore, to say that this is a welfare measure is not correct and I do not agree, Sir, that this has that as the object.

Then, Sir, as far as the question of adoption as such is concerned. You know it better: How many people in this country are there who adopt really? What is the percentage of those people who adopt really? Again, how does it help in the maintenance of the children? I know it for certain that if a poor man adopts a child, it does not help the child in his education. How does it help him in his health? How does it help him in his welfare?, How does it help him in his economic condition? It does not help the child if the person who adopts is a poor man. So, that is also not a correct interpretation of the law. Then, Sir, for the first time, I have come across such a useless piece of legislation, where in such an exercise has been done which is an exercise in futility. We already had an Act because the Act was for the majority of the people in the country, the Hindu majority in the country. It is the religious consideration for a person and this to adopt somebody and so, we had one Act It was passed in 1956 and it is the Hindu Adoption and Maintenance Act. Even now, if you compare this with that Act, you will see that -most of the sections of this Bill are equivalent to the provisions in the Hindu Adoption and Maintenance Act. Therefore, there was no need for passing this Act at all because the -majority in the country was covered by that law, by that Act, and that majority definitely needed some law for adoption and that law was there. Therefore, I say that it js a useless piece of legislation in that way alsoT Sir. the honourable Minister has referred to some organisations. But he did not name them and

he did not mention which were the organisations which have brought much pressure for passing such a law in this country. How many people came to the Government saying that such a law should be passed? Sir, the Adoption of Chindren Bill, 1972, was referred to a Select Committee and that Committee moved throughout the country for about three or four years and they took evidence and they ascertained the public opinion on this matter. If we go through the evidence recorded by the Committee, we will find that even then this Bill was not appreciated by any section of people in this country. Even those who are in favour of adoption said that the Hindu Adoption and Maintenance Act was sufficient for this purpose; therefore, there was no need of the new Act. And as was mentioned by some hon. Members, the Muslims in general were opposed to this Bill, because this institution of adoption is alien to the Muslim law. That was their main argument. Therefore, they said, no law should be passed which covers the Muslim community in this country. Sir, if a community has no institution as such, why should a law be passed which would cover them also? Why should not that community be exempted? I do not understand. There can be many arguments. Can there be any argument for this purpose at least? I would like to know from the hon. Minister. I say that 99 per cent of those people who appeared before the Committee-even IOO per cent, I am sure-in this country, are not in favour of passing this Bill. They do not want this Bill. They want exemption. I can say without fear of contradiction that hundered per cent Muslims in this country are opposed to it. To whatever section of Muslims they may belong-whether Shias or Sunis-and to whatever school of thought in islam they are, they are hundered per cent against this Bill. Therefore, in a democratic set-up no Act should be

passed while the majority of the people are against that Act... (Time bell ring&).

[Shri Syed Nizam-ud-Din]

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Sir, I have also to talk about the merits of the Bill. This was about the amendment I have given.

There was a reference made to some man by Mr. Sahi? I want to know, who is he? H<sub>e</sub> appeared before the Committee. I have gone through the record of evidence. This single man has nothing to do with Islamic law. Maybe, like me, he can claim to be very learned on Islamic thought. But he is not that. He is Dr. Imtiaz Ahmed of Jawaharlal Nehru University vou know yourself what this institution is composed o'f, and what type of people are there. With all respect for this gentleman, I would say that he is not an authority on Islamic law, because the people who- afe authority on Islam, who appeared before the Committee were unanimous in one thing that it is against the basic principles of Islamic law. None of them would differ on that. There were only three Muslims who were of the opinion that this law should be passed. Sir, I have gone through the records of the Committee. To the question put to Dr. Imtiaz Ahmed whether this is against the Islamic law or not, the answer from him was: Strictly speaking, it is against the pronouncements of Islam, but for other reasons he wants it. Even Dr. Imtiaz was categorical in otte thing that it is against the pronouncements of Islam of the other two persons who appeared about one person I know. When he was asked "How do you say that it is not against Islam?" he said, "It is my interpretation." To the second question put to him, he replied that traditional

interpretation is not this and that the present-day 'Ulemas'\* and Muslim jurists do I not agree with me, but this is my interpretation. But even he admitted that Islam is indifferent to adoption. I do not agree with people about whom a mention has been made that there are great scholars of Islam and their opinion is Islamic. I am making a "reference to those people also, what they finally said. 5 P.M.

One of them was clear in say-5 P. M. ing that it is against the

basic principles of the Qoran. The other said that it was his interpretation that Islam is indifferent to the institution of adoption.

VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Will the hon. Member finish in another five minutes?

SHRI SYED NIZAM-UD-DIN: We can take it up tomorrow.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): If you can finish in five minutes, then finish today.

SHRI- SYED NIZAM-UD-DIN: I have to talk about the provisions the Bill.

THE VICE-CHAIRMAN (SHRI ARVIND KULKARNI): The House stands adjourned till 11 A. M. tomorrow.

> The House then adjourned at one minute past five of the clock till eleven of the clock on Wednesday, the 19th July, 1978